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BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL (WZ), PUNE.

AT-WESERN ZONE BENCH, PUNE.

IN THE ORIGINAL APPLICATION NO 62 OF 2020 ( WZ)

Dagadkhan Asanghattit Kamgar Vikas Parishad, Maharashtra Applicant

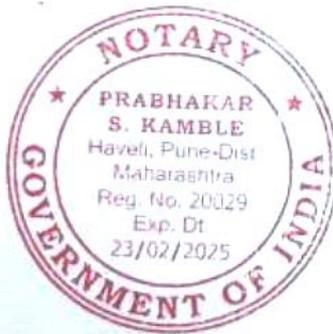
V/s

State of Maharashtra &amp; Ors.

Respondent(s)

INDEX IN RESPECT TO THE COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT  
NO.1

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FOR RESPONDENT NO.3.

  
Authorized Signatory,

(Vijay Kandgave)  
Executive Engineer,  
Engineering Div-1  
PMRDA, Pune



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH AT PUNE

Original Application No.62 of 2020

Dagadkhan Asanghattit Kamgar Vikas Parishad, Maharashtra .....) Applicant.

Vs.

State of Maharashtra &amp; Ors.

.....) Respondents.

Counter-Affidavit in Reply to the Affidavit filed by & on behalf of the MPCB dated 4<sup>th</sup> March, 2022.

- 1) I, Vijay Kandgave, Executive Engineer, Engineering Division No.1, PMRDA & the Authorized Signatory of the Respondent No.3 is filing this counter affidavit in response to the Affidavit filed by the Respondent No.2 with reference to the Joint Committee Report dated 11<sup>th</sup> August, 2021. PMRDA was the Member of the Joint Committee constituted by this Hon'ble Tribunal in pursuance of the Order dated 29<sup>th</sup> September, 2020. In fact, it was being appointed as the Committee-Member because on account of not being responsible for dumping of solid waste at Wgholi-Grampanchayat, which comes under the jurisdiction of the Zillah Parishad, Pune.

I say and submit that the Joint Committee Report specifically observed in its facts finding report dated 29<sup>th</sup> September, 2020 as under:

- The Wagholi Grampanchayat is utilizing this land since 1998-99 for dumping of MSW (Sr. No.5 of the Report of Joint Committee).
- The MSW generation by Wagholi Grampanchayat is 40 to 45 Ton/day out of which 15-20 Ton/day is wet waste and 20-25 Ton/day is dry waste. (Sr. No.8)
- During visit at Gat No.1419, the legacy waste was found almost to the tune of 200 Tons. (Sr. No.9 of Joint Report)
- Wagholi Grampanchayat has done contract with agency M/s Pankaj Transport, Pune for collection, segregation and disposal of MSW in totality and same shall be treated and disposed at their end and not at Wagholi village. (Sr.No.12 of the Report)

How the Respondent No.3-PMRDA can be held to be responsible for the dumping of the waste from 1998-1999, when it was not at all established till 31<sup>st</sup> March, 2015 and then it has been established



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by the State Government and further rescinded the Notification dated 31<sup>st</sup> March, 2015 and later on the PMRDA has been appointed as "Special Planning Authority" for development of said notified area from 31<sup>st</sup> March, 2015 vide Notification dated 18<sup>th</sup> January, 2018. (Annexures-A & B respectively of Additional Affidavit dated 15<sup>th</sup> November, 2021) The daily generation of 40-45 Tons/day & the Legacy Waste of 200 Tons of Wagholi Grampanchayat was also not taken into consideration at the time of assessment of EC by the MPCB.

It appears that now a days narrow or confined straight jacket formulas are being applied for the assessment of EC without actual assessment of damage to the environment and without even taking into consideration multiple responsible agencies responsible for environmental damage and apportionment of contributory factors and agencies. In fact, the PMRDA is only Special Planning Authority for preparation of Draft Development Plan for the areas of 814 villages under its jurisdiction only for the purpose of planning and not for day to day implementation of sanitation in the said areas. The Local Bodies and concerned Gram panchayats are responsible and implementing solid waste management schemes under their respective jurisdiction. Hence PMRDA denies the environment compensation proposed by the MPCB in its Affidavit dtd. 04.03.2022

- 2) I say & submit that the affidavit of the MPCB, proposed to impose environment compensation is received recently without making available any opportunity of hearing. In fact, the environmental compensation has been calculated without taking into consideration the exact role & responsibilities of the various statutory authorities including the respondent nos.4 & 5 as well as Zillha Parishad, Pune under whose jurisdiction the respondent no.1 comes as far as implementation of solid waste management plan is concerned. The respondent no.2 has not applied any mind while calculating alleged compensation about the role & responsibility of various authorities at different period. For example, the affidavit of the MPCB states that the Gram Panchayat Wagholi was utilizing the land in Gat No.1419 admeasuring to the extent of 1.9 acres ever since 1998-1999 for dumping municipal solid waste without treating it and during field



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visit, it was found that the legacy waste was to the tune of nearly 200 tones. The respondent no.2 has assessed the alleged compensation against the respondent no.3 without even examining the role of other respondents as well as whether really the respondent no.3 was established and constituted or not and whether the respondent no.3 is entrusted with responsibility or obligation to collect any municipal taxes from any of the area for which it has been declared as the Special Planning Authority on account of specific functions assigned to it? In fact, the respondent no.3 never collected any municipal taxes from any of the area for which it has been declared as the Special Planning Authority on account of specific functions assigned to it. (Please confirm) On the contrary, the Maharashtra Village Panchayat Act, 1959 imposed duties and empowers the Panchayats for the purposes of cleansing of public roads, drains, bunds, tanks & wells and other public places or works, reclaiming of unhealthy localities, removal of rubbish heaps etc., development of panchayat as Growth Centres. [ S.45 (2A), 62 A & 124 of the Village Panchayat Act, 1959] The Respondent – PMRDA would like to refer to & rely up on said provisions whenever necessary. The Respondent No.3- PMRDA had initially filed its affidavit in compliance of the pursuance of the original application with the limited purpose of bringing on record the exact role assigned to it with reference to the site mentioned in respect of illegal dumping of solid waste situated in the jurisdiction of the Wagholi Grampanchayat and day to day collection of segregated solid waste etc. vide Affidavit dated 8<sup>th</sup> January, 2021. I crave leave to refer to & rely upon said preliminary affidavit as & when necessary. This Hon'ble Tribunal directed the R. No.3 to file a detailed affidavit specifying its role in respect of solid waste management. Hence, the Additional Affidavit filed by the Respondent No.3 dated 15<sup>th</sup> November, 2021 in compliance of the Order passed by this Hon'ble Tribunal dated 7<sup>th</sup> October, 2021. PMRDA has already brought on record all the statutory obligations & duties of the respondent nos.4 & 5 respectively including the role of Zilla Parishad, Pune & Grampanchayat to encourage the establishment & foster the development of panchayats in the area for which they are established and to supervise & control administration and perform other functions under the Panchayat Act, 1959. (Additional Affidavit dated 15-11-2022) A copy of the said Additional Affidavit is once again

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enclosed herewith for ready reference to avoid repetition of earlier submissions & to peruse all earlier enclosed Annexures thereto as an Annexure-'A'.

- 3) Now after fast residential & commercial development of these gram panchayats, huge revenue is being collected by imposition of municipal sanitary taxes, but no local body wants to spend it on the solid waste management. In fact, under Swachha Bharat Mission (Rural) Stage-2, the CEO, Z.P., Pune and the Project Director, SWSM Division have been granted approval for Annual Action Plan by incurring expenditure out of Swachha Bharat Mission (Rural) The Funds are sanctioned out of the Central & State funds for solid waste management. Hence, the CEO, Z.P. is to be made necessary respondent to get all these details. The 15<sup>th</sup> Finance Commission in its Report for 2020-21 inter-alia accepted the recommendations in respect of the Local Bodies and worked out a total size of the Grants for the local bodies amounting to Rs. 90,000 crores for 28 States, out of which Rs. 60,000 crores allocation have already recommended for 2020-21 of which 50% will be basic grants & remaining 50% as tied grants State-wise allocation is given in Annexure-I of earlier additional affidavit. Water Supply & Sanitation Department, Govt of Maharashtra issued the Guidelines for the SWM & Sewage Management to all concerned departments of State including Z.P.
- 4) The decision on the release of funds already communicated to the local bodies by the Rural Development Department vide G.R. dated 27-07-2020. The respondent obtained these documents in respect of release of funds from the State Govt dated 24-08-2020, 26-3-201, 23-4-21, 11-6-21, 25-08-2021 & 09-10-2021 respectively. Therefore, making the R.No.3 responsible for the Legacy & subsequent dumping by the resident of Wagholi area by the MPCB is untenable. The Respondent-PMRDA as a Special Planning Authority is duty bound to assist PMC to procure the Gairan Land proposed under the reservation for SWM in the Draft Development Plan of Wagholi Urban Growth Centre as committed in earlier additional affidavit dated 15<sup>th</sup> November, 2022.
- 5) If PMC is not responsible for the legacy waste, then the PMRDA which is Special Planning Authority how can be said to be responsible for the Legacy Waste of the Wagholi Grampanchayat as per the alleged assessment of compensation, from 1998-1999 for dumping municipal

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solid waste without treating it and during field visit, it was found that the legacy waste was to the tune of nearly 200 tones, which was not even constituted by the State Government. During the period 1998-99 to 2019, the actual or de-jure the authorities can be identified as far as the compliance of solid waste can be as under:

Sr. No.	Name of the Local Authority	Period of Enforcement & Role of Authority
1	Wagholi Grampanchat through Zillah Parishad, Pune	Responsible for door to door-to-door collection of segregated solid waste from all households including all generators & ensuring hygienic conditions by imposing a general sanitary cess for maintenance of public latrines and removal & disposal of refuse under the provisions of Maharashtra Village Panchayat Act,1959. [S.124 (vii)] & (xv) a special sanitary cess upon private latrines, premises or compounds cleaned by the panchayat agency. No such sanitary cess is collected by the R. No.3 (PMRDA) in its jurisdiction. From 1998-99 till area transferred to the PMC.
2	Zillah Parishad	Theo ZP is an official body that coordinates the activities of the Panchayats in all its developmental

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		<p>activities, such as minor irrigation works, vocational &amp; industrial schools, village industries, sanitation and public health among others. From 1998-99 as a Nodal Agency for Wagholi Grampanchayat till area transferred to the PMC.</p>
<p>3</p>	<p>Nagar Parishad or Palika</p>	<p>S. 90 of the Municipal Council &amp; Nagar Panchayats Industrial Townships Act, 1965 makes provision for Municipal Fund by virtue of all taxes, fines and penalties paid or levied under this Act including appropriation duly made by State Govt with such grants to every council every year for the purposes of water supply, drainage, public health etc. Under Swachha Bharat Mission (Grameen) [SBM(G)], robust financial planning, timely funding, mobilization of adequate resources &amp; prudent utilization of funds are some of the key factors. It will support all States &amp; Union Territories of</p>

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		India by release of funds from Centre to State Level Implementing Body.
4	Municipal Corporation	Presently, the Pune Municipal Corporation is the Local Authority for the Wagholi geographical area as per the UDD, Notification dated 30 <sup>th</sup> June, 2021. Therefore, as per serial no. 22 to 37, Public Health and Medical Services including Sanitary Works etc. comes under the PMC for Wagholi Grampanchayat. A copy of the said Notification dated 30-06-2021 is already brought on record.
5	Metropolitan Regional Authority	As per the Government Resolution No.TPS-1817/P.K.173/17/Nav-13 dated 18 <sup>th</sup> January, 2018, for the Pune Metropolitan Regional Development Area as per Section 40 (1) of the Maharashtra Regional Planning & Town Planning Act, 1966, the PMRDA (R. No.3) has been appointed as a Special Planning Authority excluding the Local Authority & Special Planning





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		<p>Authority Area as shown in the Schedule-2 of Special Planning Authority Notification dated 18-01-2018 as mentioned above in this column. A copy of the said Notification dated 18-01-2018 is enclosed herewith for ready reference and marked as an Annexure- ' B '.</p>
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6) The respondent no.3 in its last affidavit had submitted the steps taken by it as the Special Planning Authority in respect of preparation of Draft Development Plan for the PMRDA -Areas with the detailed planning for 18 Urban Growth Centres and 8 Rural Growth Centres. One of the Urban Growth Centre is the Wagholi having 103.03 Sq.km consisting of 10 villages including the subjected Wagholi Village. PMRDA has been recently being appointed as a Special Planning Authority for PMC & PCMC Corporation areas also, but only for preparation of planning and not for implementation of various schemes. It does not mean it will be responsible for development of infrastructure also, which will be provided by the concerned Local Authorities or Bodies.

The respondent no.3 has received 66,000 suggestions & objections from the public at large and completed its process. These objections & suggestions are under scrutiny. Once scrutiny is completed, Draft Development Plan Report will be prepared and then after approval by the PMRDA will be submitted to the State Government for its approval by end of March, 2023 under section 30 of the MRTP Act, 1966.

7) I therefore say & submit the Respondent No.3 is not at all responsible for any of earlier Legacy Waste as was assessed draft Environment Compensation by MPCB or further assessment inadvertently assessed without extending any substantial opportunity of hearing or presenting its case and thereby principles of natural Justice are violated. Therefore, proposed compensation on the PMRDA may kindly be stayed & set aside as per the provisions referred above. The respondent no.03 denies the

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affidavit of the MPCB imposing proposed environment compensation on it without its responsibility.  
Solemnly affirmed on this 12<sup>th</sup> day of December, 2022 at Pune.

For the Respondent-PMRDA,

Affiant

  
Authorized Signatory

(Vijay Kandgave)  
Executive Engineer,  
Engineering Div-1  
PMRDA, Pune

Verification

I, Vijay Kandgave, Executive Engineer, Engineering Division No.1, PMRDA Age - years, occupation-service, do hereby state on solemn affirmation that the contents of paragraphs 1 to 7 of this affidavit are true & correct to the best of knowledge and belief. All Annexures thereto are true copies of record available with me.

  
Authorized Signatory,

(Vijay Kandgave)  
Executive Engineer,  
Engineering Div-1  
PMRDA, Pune

NOTED & REGISTERED  
AT. SR. NO.: 2804 / 2022



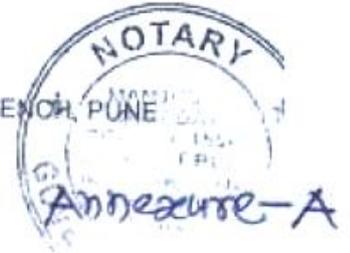
BEFORE ME   
PRABHAKAR S. KAMBLE  
ADVOCATE & NOTARY  
GOVERNMENT OF INDIA  
Green Field, C2/1, F-1/4, Pune 12

12 DEC 2022

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BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, PUNE

Original Application No. 62/2020 (WZ)

Dagadkhan Asanghatit Kamgar Vikas Parishad,  
Maharashtra.....) Applicant  
Versus

State of Maharashtra &amp; Others

.....) Respondents



Additional Affidavit in compliance of the order passed by the Honourable NGT WZ dated 10/01/2021 and in continuation of earlier Affidavit dated 8th January, 2021.

I say that The Maharashtra Metropolitan Planning Committee (Constitution and Functions) Act 1999 (Hereinafter referred to as "MPC Act") was enacted to provide for constituting in every Metropolitan area a Metropolitan Planning Committee to prepare a Draft Development Plan for the Metropolitan area as a whole, and to provide for matters connected therewith or incidental thereto. The committee's major function is to prepare a Draft Development Plan for the Metropolitan area having regard to the plans prepared by the Municipalities & Panchayats in the Metropolitan area and to recommend through the Chairperson of Metropolitan Planning Committee the approved Draft Development Plan to the State Government.

2. I say that Government of Maharashtra vide Notification No. TPS 1899/1191/CR 80/99/UD-13 dated 23rd July 1999 vide clause (c) of Section 2 of the MPC Act, 1999 declared some area around Pune city as the Metropolitan area for the purposes of part IX-A of the Constitution of India.

3. I say that the Government of Maharashtra vide Notification dated 31st March 2015 had notified Pune Metropolitan Development Area under section 42A of Maharashtra Regional & Town Planning Act, 1966 (Hereinafter referred to as "the MR & TP Act") and constituted Pune Metropolitan Region Development Authority for the said area under section 42C of the MR & TP Act. Hereto annexed and marked as an Exhibit 'A' is the copy of the said notification dated 31<sup>st</sup> March, 2015.

4. I further say and submit that the Maharashtra State Legislature thereafter enacted the Maharashtra Metropolitan Region Development Authority Act, 2016 (Hereinafter referred to as "MMRDA Act") which was brought into force with effect from 13<sup>th</sup> June 2016. The said Act has been enacted to provide for the establishment of authorities for certain areas declared as Metropolitan areas for the purpose of co-coordinating and supervising the proper, orderly and rapid development of the areas in such region and executing plans, projects and schemes for such development and to provide for matters connected therewith and incidental thereto. As per clause 13(2) of MMRDA Act, notwithstanding anything contained in the Maharashtra Regional & Town Planning Act, 1966 or any other law for the time being in force, the Authority shall assist the Metropolitan Planning Committee constituted under the Metropolitan Planning Committee Act in preparation of Development Plan under that Act.



5. I say that Government of Maharashtra has issued Notification dated 11th July, 2016 whereby in exercise of powers conferred by section 3(1) of the MMRDA Act and section 42A, 42C and 42F of the MR & TP Act, the State Government had established the Pune Metropolitan Region Development Authority (Hereinafter referred to as the "PMRDA") for the Pune Metropolitan Region and further rescinded the Notification dated 31st March, 2015. Hereto annexed and marked as an Exhibit 'B' is the copy of the said Notification dated 11<sup>th</sup> July 2016.

6. I say that the Government of Maharashtra thereafter issued Notification on 18th January 2018 in exercise of powers conferred by subsection (1) (d) of section 40 of the MR & TP Act, specified the area mentioned in the schedule appended to the said notification as "notified area" and appointed the PMRDA as "Special Planning Authority"

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for development of the said notified area with effect from 31st March 2015.

7. I say that the State Government vide Notification dated 30th June 2021 has extended the Municipal Limits of the Pune Municipal Corporation by including 23 villages in the Municipal Limits of the Pune Municipal Corporation. I say that thereafter the Government of Maharashtra vide Notification dated 14th July 2021 has in exercise of powers conferred by section 40 of MR & TP Act declared the area of the aforesaid 23 villages, which were included in the Pune Municipal Corporation as notified area and has appointed the PMRDA as the "Special Planning Authority" for the said area. The subjected Wagholi village is included in the aforesaid 23 villages.

8. I say that Pune Metropolitan Planning Committee vide Resolution No. 2 dated 08/07/2016 had authorised the PMRDA for preparation of Draft Development Plan of Pune Metropolitan Region. Accordingly, PMRDA under the provisions of Section 23 of the MR & TP Act, had declared its intention to prepare the Draft Development Plan of PMR vide Notice No PL/DP/PMR/06/2017/CR 36/Br-1/130/2017 dated 19th June 2017 which was published in the Government of Maharashtra Gazette dated 06/07/2017. Hereto annexed and marked as an Exhibit 'C' is the copy of the said public notice.

9. I say that accordingly the draft development plan of the Pune Metropolitan Region along with the notified area of 23 villages was prepared and approved by the Pune Metropolitan Planning Committee vide Resolution Dated 29th July 2021. Accordingly on 30th July 2021, a notice as contemplated under section 26 of the MR & TP Act, has been published in the official Gazette on 02nd August 2021, calling for objections and suggestions from the public at large. Hereto annexed and marked as an Exhibit 'D' is copy of the said notice.

10. I say that in the draft development plan, 18 Urban Growth Centres and 8 Rural Growth Centres were identified and based on economic sectors, each growth centre was proposed with a role that complimented its development. I say that detailed planning for each 18 Urban Growth Centres and 8 Rural Growth Centres were prepared by proposing robust transportation grid, equitable distribution of social facilities and public utility system.

11. I say that Wagholi Urban Growth Centre is one of the 18 Urban Growth Centres proposed in the draft development plan. Its total area is 103.03 Sq.km., consisting of 10 villages including the subjected Wagholi village. In the draft development plan of Wagholi Urban Growth Centre, following 2 reservations for Solid Waste Management has been proposed.

Sr No.	Reservation	Reservation Name	Village	Gut No.	Area (Ha.)	Land Ownership
1	115	SWM	Perane	489	P 2.427	Sarkari Gairan
2	88	SWM	Bhavadi	267	P 1.4829	Sarkari Gairan

12. I say that as contemplated in section 28 of MR & TP Act, the planning committee will be established to hear about suggestions / objections received on the published draft development plan. Accordingly, the modified plan will be submitted to the State Government for final sanction, under section 30 of the MR & TP Act.

13. I say that, as mentioned above, the subjected Wagholi village has been included within the Municipal limits of Pune Municipal Corporation and PMRDA has been appointed as "Special Planning Authority" for the said village. Accordingly, PMRDA has prepared the detailed planning of Wagholi Urban growth centre and published it for suggestions / objections.

14. I say that chapter VI of the Maharashtra Municipal Corporation Act provides for duties and powers of the Municipal Authorities and Officers. The section 63 (3) of the said chapter VI makes it incumbent on the corporation to make reasonable and adequate provisions for the collection, removal, treatment & disposal of sewage, offensive matter and rubbish.



15 I say that accordingly now the Pune Municipal Corporation shall make arrangement for the collection, removal, treatment & disposal of rubbish produced in Wagholi village. The PMRDA, as Special Planning Authority, will assist the corporation to procure the Gairan Land proposed under the reservation of Solid Waste Management in the draft development plan of Wagholi Urban growth centre

16 I further say and submit that the PMRDA never collects any municipal taxes from any of the area for which it has been declared as the Special Planning Authority on account of functions assigned to it. I further say and submit that the main role of the PMRDA has been very well defined in the preamble to the Maharashtra Metropolitan Region Development Authority Act, 2016 under which, it is constituted and it has been notified the area mentioned in the schedule appended to the said notification as notified area" and appointed the PMRDA as "Special Planning Authority" for development of the said notified area with effect from 31st March 2015 as per the notification on 18th January 2018 in exercise of powers conferred by subsection (1) (d) of section 40 of the MR & TP Act by the Government of Maharashtra. It's main role therefore is to co-ordinate and supervise the proper, orderly and rapid development of the areas in the areas under the PMRDA being executed of plans, projects and schemes for such development by respective authorities as per powers and functions assigned to them. I would like to refer to and rely up on the following documents in this behalf

a) Section 63 (3) of the said chapter VI makes it incumbent on the corporation to make reasonable and adequate provisions for the collection, removal, treatment & disposal of sewage, offensive matter and rubbish.

b) Section 45(2A) of the Maharashtra Village Panchayat Act, 1959 under Schedule-1 (Entry 29 to 310 provides for the administrative powers and duties of panchayats in respect of Cleansing of public roads, drains, bunds, tanks and wells (other than tanks and wells used for irrigation) and other public places or works. Reclaiming of unhealthy localities. Removal of rubbish heaps, jungle growth, prickly pear, filling in of disused wells, insanitary ponds, pools, ditches, pits or hollows, prevention of water logging in irrigated areas and other improvement of sanitary conditions etc.

Section 61A of Maharashtra Panchayat Act also provides for development of panchayats as Growth Centres. the State Government shall, by notification in the Official Gazette, direct that a panchayat or a group of panchayats may engage experts, technical support agencies and skilled manpower on contract or on consultancy basis for conceiving, preparing, executing, operating, managing, maintaining and supervising the panchayat Development Plan, Land Development Plan and Environmental Development Plan for planned growth of the panchayat as well as the Livelihood and Employment Development Plan, Physical and Social Infra-structure Development Plan and other related activities to develop such panchayats or group of panchayats as growth centres.

Section 124 of the Village Panchayat Act, 1959 further empower village panchayat for the Levy of taxes and Fees by the Panchayats.

c) Zilla Parishad and the Panchayat Samiti to, encourage the establishment and foster the development of panchayats in the area for which they are established & to supervise and control the administration of panchayat in the area for which they are established & to perform such other functions as are imposed by this Act, and as the State Government may from time to time prescribe. (S. 135 of Panchayat Act)

d) I further say and submit that the Respondent- PMRDA (No.3) has already filed an affidavit dated 8th January, 2021 about the circular dated 28.10.2020 issued by the Water Supply and Sanitation Department, Government of Maharashtra vide No. Swabhami 2020/PK 116/ PP16. I say that taking in to consideration need to augment the Consolidated Funds of the States to supplement the resources of the Panchayats and Municipalities during 2020-25. The Fifteenth Finance Commission in its Report for the year 2020-21 inter- alia accepted the recommendations in respect of the Local



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Bodies The Fifteenth Finance Commission (FC-XV) Report worked out a total size of the grants for local bodies amounting to ₹ 90,000 crore for 28 States, out of which, ₹ 60,750 crore allocation have already been recommended for 2020-21, of which, 50% will be Basic Grant (Untied) and the remaining 50% as tied grant. State-wise allocation of grant is given in Annexure-I. A copy of the Issue of Operational Guidelines for the implementation of the recommendations on Local Body Grants contained in Chapter -5 of Fifteenth Finance Commission (FC-XV) Report circulated by the Ministry of Finance, Department of Expenditure (Finance Commission Division), Government of India dated 01-06-2020 is enclosed herewith and marked as an Exhibit- 'E', which is self-explanatory



e) I further say and submit that the Water Supply and Sanitation Department, Government of Maharashtra therefore issued the Guidelines for the Solid Waste Management and Sewage Waste Management to be implemented at the individual and public level by way of the instructions to all the concerned departments of the State Government including ZP, District Collectors and Divisional Commissioners of the State Government for further necessary implementation. The copies of the True Translation of the Marathi Guidelines dated 26-06-2020, followed by the Government Circular dated 28-10-2020 duly circulated are enclosed as an Exhibit- 'F'. In fact, this copy is not marked to the PMRDA, may be not being the implementing authority or otherwise.

f) These Guidelines are not just a circular but are further supported by Annual Action Plan prepared by the Water Supply and Sanitation Department, Government of Maharashtra vide email dated 06-07-2021. A copy of the True Translation of the Marathi Annual Action Plan is enclosed herewith as an Exhibit- 'G'.

g) I further say and submit that the Rural Development Department, Government of Maharashtra vide G. R. No. Paviaa -2020/PK 62/Finance -4, dated 27th July, 2020 has already communicated the decision about the release of the First Instalment of the Grants to the Local Bodies. A True Translation of the Marathi G.R. in to English is enclosed as an Exhibit- 'H'.

h) The Respondent No.3 therefore after obtaining above documents from the online network, has further procured certain documents from the Pune JilhaParishad (Grampanchayat Division), Pune about the release of funds or grants to it from the State Government dated 24-08-2020, 26.03.2021, 23-04-2021, 11-06-2021, 25-08-2021 and 09-10-2021 respectively. I am enclosing herewith the said communications received by us on what's app in the Marathi from the Pune JilhaParishad, Pune. These communications have been translated into English and true translated copies in English are enclosed herewith as the Exhibit Nos 'I-1' to 'I-6' respectively.

17 The Wagholi Gram Panchayat area since beginning was coming under the jurisdiction of CEO, Z.P., Pune. Therefore, under Swacha Bharat Mission (Rural) Stage -2, the CEO, Z. P. Pune had submitted Annual Execution Scheme in the prescribed format by letter dated 11th June 2021 to the Project Director, State Water and Sanitation Mission, CBD Belapur, Navi Mumbai. Thereafter, the Desk officer, SWSM, Government of Maharashtra by his letter dated 6/7/2021 specifically communicated the CEO Z.P. and the Project Director, SWSM Division the approval for annual action plan 2021 -2022 and asked to ensure that necessary works for solid waste management and sewage waste management been undertaken with regard to the annual action plan by incurring expenditure out of Swachha Bharat Mission (Rural). Thus, the funds are provided out of Central and State Government Funds for solid waste management. It is therefore submitted that the Chief Executive officer, JilhaParishad is the necessary party to this particular application before merger of the WagholiGrampanchayat area with the PMC area. I further say that now the WagholiGrampanchayat area has been merged with the PMC and accordingly Pune Municipal Corporation shall make arrangements for the collection, removal, treatment &



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disposal of rubbish produced in Wagholi village The PMRDA, as a Special Planning Authority, will assist the corporation to procure the Gairan- Land proposed under the reservation of Solid Waste Management in the draft development plan of Wagholi Urban growth centre.

Solemnly affirmed on this 15<sup>th</sup> day of November, 2021 at Pune  
Identified by

Affiant  
*[Signature]*  
Authorised Signatory.



*[Signature]*  
Advocate

Verification

The contents of para 1 to 17 of the affidavit are true and correct to the best of my knowledge and belief. All annexures thereto are true copies of the documents received by my office. Authorised Signatory.

Dated this 15<sup>th</sup> November, 2021 at Pune



*[Signature]*  
(Abhiraj G. Girkar)  
Joint Director, Town Planning  
and  
Metropolitan Planner (Planning),  
PMRDA, Pune

BEFORE ME

*[Signature]*  
MANJUSHA S. TADAY  
ADVOCATE & NOTARY  
GOVT. OF INDIA

NOTED & REGISTERED  
AT. SR. NO. 1556/2021

15 NOV 2021



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Exhibit - A

**NOTIFICATION**

Urban Development Department  
Mantralaya, Mumbai - 400 032  
Date: 31/03/2015

Maharashtra  
Regional &  
Town  
Planning Act,  
1966

No.TPS-1815/1204/13/CR-87/15/UD-13:- Whereas, the Government in Urban Development Department vide its Notification No.TPS-1899/1191/CR-80/99/UD-13, dated the 3rd July, 1999, (hereinafter referred to as "the said Notification"), issued in exercise of the powers conferred by clause (e) of Article 243-P of the Constitution of India read with clause (e) of Section 2 of the Maharashtra Metropolitan Planning committees (Continuance of Provisional) Act, 1999, certain area, in an around the City of Pune and Pimpri-Chinchwad Municipal Corporation, as specifically described in the *Schedule-A* appended to the said Notification has been declared as the "*Pune Metropolitan Area*" for the purposes of Part IX-A of the Constitution of India (hereinafter referred to as "*the Pune Metropolitan Area*"),

And whereas, for the purpose of securing planned development of areas surrounding urban areas, the State Government is empowered to declare any area as a **Development area** under Section 42A of the said Act and for such development area the State Government is empowered to constitute the **Area Development Authority** under Section 42C of the chapter III-A of the Maharashtra Regional & Town Planning Act, 1966, (hereinafter referred to as "the said Act");

And whereas, it has been observed that the rapid urbanization is taking place in the peri-urban areas around Pune and Pimpri Chinchwad Municipal Corporations necessitating an independent authority for controlling the developmental activities with proper infrastructure.

And whereas, Government is of the opinion that the said Pune Metropolitan Area, declared as "**Development Area**", and further to constitute **Area Development Authority** for the said Development Area for its planned and orderly Development and for proper and effective implementation of Development Projects;

Now therefore, the Government of Maharashtra hereby vide this notification:

- a) in exercise of the powers conferred under sub-section (1) and (2) of Section 42A of the said Act declares that, the area falling under the jurisdiction of *the Pune Metropolitan Area*, as described in the *Schedule A* attached with this notification excluding area of Pune, Dehu and Khadki Cantonment Boards to be the "*Pune Metropolitan Development Area*"
- b) in exercise of the powers conferred under sub-section (1) and (3) of Section 42C of the said Act, constitute "*Pune Metropolitan Regional Development Authority*," consisting of the members as mentioned in *Schedule B*, for the said "*Pune Metropolitan Development Area*"
- c) in exercise of powers conferred under Section 42F (1) (ix) of the said Act trans- following directives for the effective functioning of the *Pune Metropolitan Regional Development Authority*;





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required under Section 42F(5), the office of the *Pune Metropolitan Regional Development Authority* shall be established in the new building of PCNTDA (Pimpri-Chinchwad New Town Development Authority). The Collector, Pune is directed to see that *Pune Metropolitan Regional Development Authority's* office is properly established and starts functioning with immediate effect.

(ii) The *Pune Metropolitan Regional Development Authority* shall be the planning Authority as per section 42F(2) and shall perform all duties and functions of the planning Authority. The Pune Metropolitan Regional Development Authority shall prepare Development Plan within the said development area under the provisions of the said Act. Such Development Plan shall be prepared by the said Authority through the Pimpri-Chinchwad New Town Development Authority.

(iii) (a) As per the provisions made under Section 42(F)(1)(iii) in order to enable the *Pune Metropolitan Regional Development Authority* to control the developmental activities in accordance with the Development Plan and Town Planning scheme in the said development area, technical support shall be rendered by the office of the Assistant Director Town Planning Pune till the formation of their own staff.



(b) All Development permission fees viz. scrutiny fee, premium charges, development charges, compounding charges etc. shall be deposited in the separate heads of Pune Metropolitan Regional Development Authority as "*Development Fund*". The Authority shall open the separate account for this purpose.

(c) The development proposals and special regulations of the sanctioned Regional Plan alongwith Development Control and Promotion Regulations modified from time to time shall be applicable within the area till the finalisation of Development Plan for the said PMRDA area.

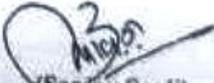
Plan showing the area and of Pune Metropolitan Development Area is available in following offices:-

- (i) Collector, Pune.
- (ii) Chief Executive Officer, Zilla Parishad Pune.
- (iii) Director of Town Planning, Maharashtra State, Pune.
- (iv) Joint Director of Town Planning, Pune Division, Pune.  
S.No. 74/2, Sahakar Nagar, Sarang Society, Pune 9.
- (v) Office of the Pune Metropolitan Regional Development Authority  
At New Administrative Building, Near Aakurdi Railway station, Pune-35.

This Notification shall also be made available on Government website - [www.maharashtra.gov.in](http://www.maharashtra.gov.in) and web site of Director of Town Planning Maharashtra State [www.dtp.maharashtra.gov.in](http://www.dtp.maharashtra.gov.in).

By Order and in the Name of Governor of Maharashtra,



  
(Sanjay Saoji)  
Under Secretary to Government

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**Schedule-A**  
 Accompaniment to the Government in Urban Development Department Notification bearing No.TPS-1815/1204/13/CR-87/15/UD-13 dated 31/03/2015.

The Pune Metropolitan Development Area shall comprise the whole of the area of Maval and Pune City taluka and parts of the Haveli, Bhore, Daund, Shirur, Mulshi and Khed Taluka of Pune District within the following boundaries namely:

East	Eastern boundary of village Ganegon, Khalsa, Koundhapuri, Kasari, Talegaon, Dhamdhare, Vitthalwadi of Shirur Taluka continued along river Bhima Eastern boundary of villages SangaviSandas, Shindewadi Hongangon of Haveli Taluka along river Mulla-Mutha and eastern boundary of village Nandur, Boritewadi, Sahajpurwadi of Daund Taluka. Southern boundary of village Baryendi and Southern boundary of village Boribhadak.
West	Western boundary of village Ghutake to village Deopur of a Mulshi Taluka continued north ward along western boundary of Maval Taluka.
North	Northern boundary of village Malegaon (Bh.) of Maval Taluka continued east ward along western and northern boundary of village Sawardari of Khed Taluka. Northern boundary of village Mahalunge along western boundary of village Ambethan and thereafter along river Bhima, upto and along eastern boundary of village Kadschiwadi and village Kase. northern boundaries of village Talegaon, Charholi Khurd, Dhanore, Solu and Markal, northern boundary of Charholi Khurd, Dhanore, Solu and Markal, northern boundary of village Vajewadi, along northern boundary of village Pimpale Jagtap to western and northern boundary of village Jategaon (Khu.) to river Bhima to western and northern boundary of villages Rautwadi, Buranjwadi, Gunegaonkhalsa.
South	Southern boundary of village Shindwne to Bhilarewadi of Haveli Taluka, eastern boundary of village Gogalwadi, eastern boundary from village Vela to village Pande of Bhore Taluka, along river Nira, river Gunjawani further continues along western boundary of village Khadki, southern, western and northern boundary of village Malegaon, river Shivanga, southern and western boundary of village Kondhanpur of Haveli Taluka, southern boundary of village Ghera Sindhad of Haveli Taluka, western boundary of villages Mallhad, Mandava (Pk), Mandava (Khu) Kodje, Agalambe and Ahire, Kondhave, Dhawade to western boundary of village Bhukum of Mulshi Taluka, southern boundary of village Pirangut, Eastern Southern and Western boundary of village Uravade to Southern and Western boundary of village Ambadvet, western and northern boundary of village Ghotavade to western boundary of village Chande Man to southern boundary of village Kusgaon p.m. to village Ajivli of Maval Taluka, southern boundary of village Shirol of Mulshi Taluka, Tata Lake (Mulshi Lake) and eastern boundary of village Ghutake.



**By Order and in the Name of Governor of Maharashtra,**



*(Signature)*  
 (Suday Saoji)

Under Secretary to Government

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**Schedule-B**

Accompaniment to the Government in Urban Development Department, Maharashtra bearing No. TPS-1815/1204/13/CR-87/15/UD-13 dated 31/03/2015.

Sr. No	Member	Post
१	Guardian Minister of the Pune District	Chairman
२	President, Pune Zilla Parishad	Ex. Officio Member
३	Mayor, Pune Municipal Corporation	Ex. Officio Member
४	Mayor, Pimpri-Chinchwad Corporation	Ex. Officio Member
५	Chairman of Maval Taluka Panchayat Samiti	Ex. Officio Member
६	Chairman of Haveli Taluka Panchayat Samiti	Ex. Officio Member
७	Chairman of Bhore Taluka Panchayat Samiti	Ex. Officio Member
८	Chairman of Daund Taluka Panchayat Samiti	Ex. Officio Member
९	Chairman of Shirur Taluka Panchayat Samiti	Ex. Officio Member
१०	Chairman of Mulshi Taluka Panchayat Samiti	Ex. Officio Member
११	Chairman of Khed Taluka Panchayat Samiti	Ex. Officio Member
१२	President, Talegaon Dabhade Municipal Council	Ex. Officio Member
१३	President, Lonawala Municipal Council	Ex. Officio Member
१४	President, Alandi Municipal Council	Ex. Officio Member
१५	Commissioner, Pune Municipal Corporation	Ex. Officio Member
१६	Commissioner, Pimpri-Chinchwad Corporation	Ex. Officio Member
१७	Collector, Pune	Ex. Officio Member
१८	Chief Executive Officer Zilla Parishad, Pune or the person nominated by him not below the rank of Deputy Chief Executive Officer	Ex. Officio Member
१९	Chief Executive Officer Pimpri Chinchwad Navnagar Pradhikaran	Ex. Officio Member
२०	Chief Engineer, Maharashtra Jeevan Pradhikaran, Pune or the person nominated by him not below the rank of Superintending Engineer	Ex. Officio Member
२१	Settlement Commissioner and Director of Land Record, Pune or the person nominated by him not below the rank of Deputy Director of Land Record	Ex. Officio Member
२२	Chief officer, Talegaon Dabhade Municipal Council	Ex. Officio Member
२३	Chief officer, Lonawala Municipal Council	Ex. Officio Member
२४	Chief officer, Alandi Municipal Council	Ex. Officio Member
२५	Joint Director of Town Planning and Chief Executive Officer, PMRDA	Member Secretary

By Order and in the Name of Governor of Maharashtra,



(Sanjay Saoji)  
Under Secretary to Govern...

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महाराष्ट्र शासन राजपत्र, असाधारण भाग एक—सबब उप-विभाग, जुलै ११, २०१६/आचाड २०, सके ११३८

URBAN DEVELOPMENT DEPARTMENT  
Mantralaya, Mumbai 400 032, dated 11th July 2016

## NOTIFICATION

MAHARASHTRA REGIONAL AND TOWN PLANNING ACT, 1966 AND MAHARASHTRA METROPOLITAN REGION DEVELOPMENT AUTHORITY ORDINANCE, 2016.

No.PMRDA.3316/CR 54/UD-7.—Whereas, the Government of Maharashtra has, *vide* the Government Notification, Urban Development Department, No. TPS-1899/1191/C.R.80/99/UD-13, dated the 23rd July 1999 (hereinafter referred to as "the said Notification"), issued in exercise of the powers conferred by clause (c) of the Article 243-P of the Constitution of India read with clause (c) of section 2 of the Maharashtra Metropolitan Planning Committees (Constitution and Functions) (Continuance of Provisions) Act, 1999 (Mah. V of 2000), a certain area, in and around the City of Pune, as specifically described in the Schedule appended to the said Notification, declared as the Pune Metropolitan Area for the purposes of Part IX-A of the Constitution of India;

And whereas, the Government of Maharashtra has, *vide* the Government Notification, Urban Development Department, No.TPS/1204/13/CR 87/15/UD-13, dated the 31st March 2015 (hereinafter referred to as "the said notification under MR and TP Act"), issued in exercise of the powers conferred by sections 42A, 42C and 42F of the Maharashtra Regional and Town Planning Act, 1966 (Mah. XXXVII of 1966) (hereinafter referred as "the MR and TP Act"), declared the Pune Metropolitan Area as a "Pune Metropolitan Development Area" under section 42A of the MR and TP Act, and under section 42C thereof also constituted the Pune Metropolitan Regional Development Authority as "Pune Metropolitan Regional Development Authority" (hereinafter referred to as "the said Area Development Authority"), and *vide* the Government Notification, Urban Development Department, No. TPS.1815/613/CR 309/15/UD-13, dated the 4th December 2015 and No.TPS.1815/CR 313/15/UD-13, dated the 10th February 2016, *inter alia* revised the limits of the Pune Metropolitan Development Area;

And whereas, the Governor of Maharashtra has promulgated the Maharashtra Metropolitan Region Development Authority Ordinance, 2016 (Mah. Ord. XI of 2016) (hereinafter referred as to "the said Ordinance") on 13th June 2016, to provide for establishment of the Authorities for certain areas declared as Metropolitan Areas under clause (c) of section 2 of the Maharashtra Metropolitan Planning Committees (Constitution and Functions) (Continuance of Provisions) Act, 1999 (Mah. V of 2000), for the purposes of co-ordinating and supervising the proper orderly and rapid development of the said area in such regions and of executing plans projects and schemes for such development, and to provides for matters connected therewith or incidental thereto;

And whereas, proviso to sub-section (3) of section 4 of the said Ordinance provides that, the said Area Development Authority shall continue to carry out its functions and duties till the Authority is constituted under sub-section (1) of section 3 of the said Ordinance;

And whereas, the Government considers it expedient to establish the Metropolitan Region Development Authority under sub-section (1) of section 3 of the said Ordinance, for the Pune Metropolitan Region, more specifically described in the Schedule appended hereto and accordingly, to rescind the said notification under MR and TP Act.

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 3 of the Maharashtra Metropolitan Region Development Authority Ordinance, 2016 (Mah. Ord. XI of 2016) and section 42A, 42C and 42F of the MR and TP Act and all other powers enabling it in this behalf, the Government of Maharashtra hereby,—

(a) establishes the Metropolitan Region Development Authority to be called "the Pune Metropolitan Region Development Authority" for the Pune Metropolitan Region, more specifically described in the Schedule appended hereto, excluding the areas declared as the Scheduled Areas by the Hon'ble President of India, from time to time;

(b) rescinds the Government Notification, Urban Development Department, No. TPS/1204/13/CR 87/15/UD-13, dated the 31st March 2015, by which the Pune Metropolitan Area

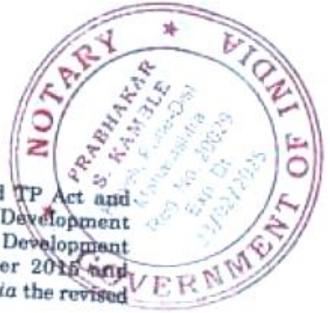


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(12)



महाराष्ट्र शासन राजपत्र असाधारण भाग एक—पृथ्वी उप-विभाग, जुलै ११, २०१६/आषाढ १०, शके १९३८  
 has been declared as a Development Area under section 42A of the MR and TP Act and constituted the Pune Metropolitan Region Development Authority as Area Development Authority under section 42C thereof; and the Government Notification, Urban Development Department, No.TPS.1815/613/CR 309/15/UD-13, dated the 4th December 2015 and No. TPS.1815/CR 313/15/UD-13, dated the 10th February 2016; by which *inter alia* the revised limits of the Pune Metropolitan Development Area has been declared.



*Schedule*

**Boundaries of Pune Metropolitan Region Development Authority (PMRDA)**

- East.*— Eastern boundary of village Tardobachiwadi, Golegaon, Chavanwadi, Nimone, Nhavara, Khokadwadi, Andalgaon, Nagargaon in Shirur Taluka, Eastern boundary of village Ganesh Road, Nangaon, Varwand in Daund Taluka.
- South.*— Southern boundary of village Bori Pardhi, Wakri, Bhandgaon, Yavat, Bharatgaon, Thamanwadi, Dalimb in Daund Taluka, Southern boundary of village Shindwane in Haveli Taluka, Eastern boundary of village Garoli, Eastern and Southern boundary of village Shingapore in Purandar Taluka, Southern boundary of Udachiwadi, Kumbharvalan to eastern boundary of village Pimple, Borlewadi, Eastern and Southern boundary of village Panavadi, Southern boundary of villages Ghera Purandar, Bhairavwadi and Misalwadi, Eastern and Southern boundary of village Kumbhoshi, Eastern boundary of villages Morewadi, Vagajwadi, Bhongavali, Panjalwadi, Taparewadi, Gunand in Bhor Taluka, Southern boundary of villages Gunand, Watharhinge, Nhavi, Rajapur, Pande, Sarole, Kenjal, Dhangavadi, Nigade, Kapurhol, Harishchandri, Umbre, Sangvi Khurd, Nidhan, Didghar, Viravade, Jambli and Sangvi Budruk in Bhor Taluka, southern boundary of villages Ambavane, Karanjawane, Adavali, Margasne, Askawadi, Vinjar, Malawali, Lasirgaon and Dapode in Velhe Taluka, Western boundary of village Dapode to Southern boundary of village Khamgaon, Southern boundary of villages Rule, Kadave, Wadghar, Ambegaon Bk., Divashi, Shirkoli, Thangaon, Pole and Mangaon villages in Velhe Taluka, Western boundary of villages Mangaon and Kasedi in Velhe Taluka, Southern boundary of villages Tav and Gadle in Mulshi Taluka.
- West.*— Western boundary of village Dhamanohol, Tamhini Bk., Nive, Pimpri, Ghutke, Ekole, Tailbaila, Saltar, Majgaon, Ambavane, Peth Shahapur and Deoghar in Mulshi Taluka, Western boundary of village Aatvan, Dongargaon, Kunenama, Udhewadi, Jambhavali, Kusoor, Khand and Savale in Maval Taluka.
- North.*— Northern boundary of village Malegaon Bk., Pimpri, Malegaon Kh., Kune Ansute, Ingalon, Kivale, Kashal and Talat in Maval Taluka, Northern boundary of village Wahagaon, Tore Bk., Hetruj, Kohinde Bk., Gargotwadi and Kadus in Khed Taluka, Western boundary of Chaas to Northern boundary of village Kaman and Mirjewadi, Northern boundary of village Kalechiwadi, Arundwadi, Sandbhorwadi, Gulani, Chinchbaiwadi, Jaulke Bk., Wafegaon, Gadakwadi in Khed Taluka, Northern boundary of villages Thapewadi, Malwadi, Khairanagad, Kanhur Mesai, Midgulwadi, Malthan, Amdabad, Annapur and Shirur in Shirur Taluka.



By order and in the name of the Governor of Maharashtra,

**SHRIRAM YADAV,**  
Deputy Secretary to Government.

ON BEHALF OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, PRINTED AND PUBLISHED BY SHRI PABHURAM JAGANNATH GOSAVI, PRINTED AT GOVERNMENT CENTRAL PRESS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004 AND PUBLISHED AT STRUCTURE OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004. EDITOR : SHRI PABHURAM JAGANNATH GOSAVI.

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Exhibit



महाराष्ट्र शासन राजपत्र, भाग एक - पुणे विभागीय पुरवणी, नुम्बर ठे क्लॉकर जुलै ६ - १३, २०१४ / आचार १५ - २१, तारी १९३१

विकास प्राधिकरण तथा मुख्यमंत्री, महाराष्ट्र राज्य यांच्या पुणे मान्यतेने पुणे महानगर प्रदेशासाठी क्षेत्रासाठी विकास योजना तयार करण्यासाठी उद्देशाची घोषणा करण्यासाठी महानगर आयुक्त तथा मुख्य कार्यकारी अधिकारी, पुणे महानगर प्रदेश विकास प्राधिकरण यांना प्राधिकृत करण्यात आले आहे

पुणे जिल्हाधीनी या अधिका, पुणे महानगर प्रदेश विकास प्राधिकरण तथा मुख्यमंत्री, महाराष्ट्र राज्य यांनी दिनांक ९ जून २०१४ रोजी महानगर आयुक्त तथा मुख्य कार्यकारी अधिकारी, पुणे महानगर प्रदेश विकास प्राधिकरण यांना पुणे महानगर प्रदेशासाठी विकास योजना तयार करण्यासाठीच्या उद्देशाची घोषणा करण्यासाठी मान्यता दिलेली आहे.

पुणे जिल्हाधीनी, महाराष्ट्र प्रादेशिक नियोजन व नगर रचना अधिनियम, १९६६ च्या कलम २३(१) अन्वये विन्मत्वावरीलर राना बहाल करण्यात आल्याने अधिकाधिक बांधकामे पुणे महानगर प्रदेश विकास प्राधिकरण हे नियोजन प्राधिकरण म्हणून पुणे महानगर प्रदेशासाठी, पुणे व पिंपरी-चिंचवड महानगरपालिका समोपतालचे क्षेत्र तसेच पुणे जिल्हातील मावळ, इंदोली, मुळशी, पुणे शहर या तालुक्यांचे पूर्ण क्षेत्र तसेच वेंकळा, पुरंदर, भोर, डोंड, मंगळगड तसेच ता. तालुक्यातील काही भाग (पुणे व पिंपरी-चिंचवड महानगरपालिका, तळेगाव-वामाडे, लोणाचळ, आळंदी, मिर्जुर, घाकण, राजगुरुनगर, व.स.प. महानगरपालिका आणि पुणे, वेहू रोड व खडकी कटक मंडळ यांचे क्षेत्र व गावांचे गावठाण व इतर नियोजन प्राधिकरणांचे क्षेत्र वगळून) विकास प्राधिकरण तयार करण्यासाठी जनतेकडून सूचना आणि/व हरकती मागविण्यासाठी उद्देश जाहीर करत आहे. सूचना आणि/व हरकती असल्यास, महानगर आयुक्त तथा मुख्य कार्यकारी अधिकारी, पुणे महानगर प्रदेश विकास प्राधिकरण, स. क्र. १५२-१५३, महाराजा सहाजीराव मारबकमंड चौक भवन, कलम क्रमांक ३०९, उरा मजला, औप, पुणे-४११ ०६१ यांच्या नावे हा उद्देश महाराष्ट्र शासन राजपत्रात प्रसिद्ध झालेल्या दिनाकापासून ६० (साठ) दिवसांच्या अंतर्गत घेण्यात याव्यात

अशा विहित मुदतीतच प्राप्त होणाऱ्या हरकती आणि/व सूचना विचारात घेण्यात येतील.  
पुणे महानगर प्रदेशाचे अधिसूचित करण्यात आलेले क्षेत्र दर्शविणारा नकाशा पुणे महानगर प्रदेश विकास प्राधिकरणाच्या जीप, पुणे-६१ येथील अजायबघट कक्षावरील कामकाजाच्या दिवशी व कामकाजाच्या वेळेत जनतेच्या निरीक्षणासाठी ठेवण्यात आलेला आहे.

किरण गिणे,

महानगर आयुक्त तथा  
मुख्य कार्यकारी अधिकारी,  
पुणे महानगर प्रदेश विकास प्राधिकरण, पुणे

पुणे, १९ जून २०१४

BY METROPOLITAN COMMISSIONER AND CHIEF EXECUTIVE OFFICER

Under Section 23 of Maharashtra Regional and Town Planning Act, 1966

Declaration of Intention for the preparation of Development Plan for the Pune Metropolitan Region

Public Notice

No PL/DP-PMR/06/2017/C.R. 36/Br.-1/130/2017.— Whereas, Government in Urban Development Department vide its Notification No. TPS/1899/1191/CR-80/99/UD-13, dated the 23rd July 1999 issued in exercise of the powers conferred by clause (c) of Article 243-P of the Constitution of India read with clause (c) of Section 2 of the Maharashtra Metropolitan Planning Committees (Constitution and Functions) Ordinance, 1999, (Mah. Ord. XII of 1999) a certain area, in and around the City of Pune has been declared as the "Pune Metropolitan Area" for the purposes of Part IX-A of the Constitution of India ;

and whereas, the Government of Maharashtra in Urban Development Department, vide Notification, No. PMRDA-3316/CR-54/UD-7, dated the 11th July 2016 has

(a) Established the Metropolitan Region Development Authority to be called "the Pune Metropolitan Region Development Authority" for the Pune Metropolitan Region more specifically described in the Schedule appended hereto, excluding the area declared as the Scheduled areas by the Hon'ble President of India from time to time;



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महाराष्ट्र शासन राजपत्र, भाग एक - पुणे विधानीय दफ्तरी, गुळकावत रोड, पुणे, जूनी ६ - १३, २०१७ / अंकांक १५ - २६, खंड १५३१

(b) Rescinded the Government Notification, Urban Development Department, No. TPS-1204/13/CR 87/15/UD-13, dated the 31st March 2015, by which the Pune Metropolitan Area has been declared as a Development Area under Section 42 (A) of the Maharashtra Regional and Town Planning Act, 1966 and constituted the Pune Metropolitan Region Development Authority as Area Development Authority under Section 42(C) thereof, and the Government Notification, Urban Development Department No. TPS 1815/613/CR 309/15/UD-13, dated the 4th December 2015 and No. TPS 1815/CR 313/15/UD-13, dated the 10th February 2016, by which *inter-alia* the revised limits of the Pune Metropolitan Development Area has been declared.

and whereas, the Pune Metropolitan Region Development Authority considered it expedient to prepare the Development Plan for the development of the Pune Metropolitan Region :

and whereas, as per the directives of the Pune Metropolitan Planning Committee vide Resolution No. 2, dated 8th July 2016, the Pune Metropolitan Region Development Authority in the meeting held on 28th December 2016 has passed Resolution No. 6 for the preparation of the Development Plan for the area under the Pune Metropolitan Region and has authorized the Metropolitan Commissioner and Chief Executive Officer, Pune Metropolitan Region Development Authority to declare the intention to prepare the Development Plan with the prior approval of the Hon. Chairman of the Pune Metropolitan Region Development Authority and Chief Minister, Maharashtra State.

and whereas, the Hon. Chairman of the Pune Metropolitan Region Development Authority and Chief Minister, Maharashtra State on dated 9th June 2017 has accorded sanction to the Metropolitan Commissioner and Chief Executive Officer, Pune Metropolitan Region Development Authority, to declare the intention for the preparation of the Development Plan for the Pune Metropolitan Region.

Now, therefore, in exercise of the powers conferred by sub-section (1) of Section 23 of the Maharashtra Regional and Town Planning Act, 1966 a notice of the declaration of intention of the Pune Metropolitan Region Development Authority as Planning Authority to prepare the Development Plan for the area, in and around the City of Pune and Pimpri-Chinchwad Municipal Corporation comprising the whole area of Maval, Haveli, Mulshi, Pune City and part of Velhe, Purandar, Bhore, Daund, Shirur and Khed Talukas of Pune District within the notified boundaries (excluding Pune and Pimpri-Chinchwad Municipal Corporations, Talegaon-Dabhade, Lonavli, Alandi, Shirur, Chakan, Rajgurunagar, Saswad Municipal Councils and Pune, Dehu road and Khadki Cantonment Boards, village gothans and other Planning Authority Areas), is hereby published for inviting suggestions and/or objections, if any, from the public to the proposed preparation of the Development Plan for the Pune Metropolitan Region. The suggestion and/or objections, if any, should reach the Metropolitan Commissioner and Chief Executive Officer, Pune Metropolitan Region Development Authority (PMRDA), S. No. 152, Maharaja Sayajirao Gaikwad Udyog Bhavan, 3rd Floor (Room No. 309), Aundh, Pune-411 067 within a period of 60 (sixty) days from the date of publication of this notice in the Maharashtra Government Gazette.

The suggestions and/or objections received within the stipulated period shall only be considered.

A copy of the plan showing the notified area of the Pune Metropolitan Region is kept for the inspection of the public at the Office of the Metropolitan Commissioner and Chief Executive Officer, PMRDA, Aundh, Pune 411 067 on all working days during office hours.

KIRAN GITTE,

Metropolitan Commissioner and  
Chief Executive Officer,  
Pune Metropolitan Region  
Development Authority, Pune.

Pune, 19th June 2017



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Exhibit - D

महाराष्ट्र शासन राजपत्र, भाग एक-असाधारण - पुणे विभागीय पुरवणी, २ ऑगस्ट २०२१ / भाग ११, शके १९५३

By Metropolitan Commissioner and Chief Executive Officer,  
Pune Metropolitan Development Authority, Pune

## NOTICE

Publication of Draft Development Plan of Pune Metropolitan Region Area Under Section 26(1) of Maharashtra Regional and Town Planning Act, 1966.

No. PL/DP/PMR-392/2021.-Whereas, in exercise of the powers conferred by clause (c) of the Article 243-P of the Constitution of India and by clause (c) of section 2 of the Maharashtra Metropolitan Planning Committee (Constitution and Functions) Act, 1999, the Government of Maharashtra, Urban Development Department vide Notification No TPS-1899/1191/CR-80/99/UD-13, dated 23rd July 1999, declared some area around Pune City, as the "Pune Metropolitan Area" for the purpose of Part IX-A of the Constitution of India;

And whereas, in exercise of the powers conferred by sections 42-A, 42-C and 42-F of the Maharashtra Regional and Town Planning Act, 1966 (hereinafter referred to as "the said Act"), the Government of Maharashtra vide Notification No. TPS-1815/1204/13/CR-87/15/UD-13, dated 31st March 2015 declared the Pune Metropolitan Area as a Pune Metropolitan Region Area, under Section 42-A of the said Act and thereof constituted "Pune Metropolitan Area Development Authority" for this declared area.

And whereas, Government of Maharashtra vide Notification dated 4th December 2015, has extended the limits and revised the limits of Pune Metropolitan Region Area. Also, vide Notification dated 10th February 2016, Government has further extended the limits and revised the limits of Pune Metropolitan Region Area (hereinafter referred to as "the said Metropolitan Area").

And whereas, the Governor of Maharashtra had promulgated the Maharashtra Metropolitan Region Development Authority Ordinance, 2016 (Mah. Ord. XI of 2016) (hereinafter referred to as "the said Ordinance") on 13th June 2016, to provide for establishment of the Authorities for certain areas declared as Metropolitan Areas under clause (c) of section 2 of the Maharashtra Metropolitan Planning Committees (Constitute and Functions) (Continuation of Provisions) Act, 1999 (Mah. V of 2000), for the purpose of co-ordinating and supervising the proper orderly and rapid development of the said area in such regions and of executing projects and schemes for such development, and to provide for matters connected therewith or incidental thereto; which was thereafter converted into the Maharashtra Metropolitan Region Development Authority Act, 2016 (Mah. Act 3 of 2017); (hereinafter referred to as "the said MMRDA Act, 2016")

And whereas, in exercise of the powers conferred by sub-section (1) of Section 3 of the said MMRDA Act, 2016 and Section 42-A, 42-C, 42-F, of the said act, vide Government of Maharashtra, Urban Development Department Notification No. PMRDA-3316/CR-54/UD-7, dated 11th July 2016, Pune Metropolitan Region Development Authority has been established for the said Metropolitan Area, more specifically described in the Schedule appended thereto (hereinafter referred to as "the said Region Development Authority") and above mentioned Notifications dated 31st March 2015, dated 4th December 2015 and dated 10th February 2016 has been rescinded;

And whereas, for proper and well planned development of the said Metropolitan Area, in exercise of the powers conferred by section-40(1)(d) of the said Act, the Government of Maharashtra, Urban Development Department, vide Notification No. TPS-1817/CR-173/17/UD-13, dated 18th January 2018, has specified the area, more specifically described in the Schedule appended thereto, to be the "Notified Area" and appointed the said Region Development Authority as Special Planning Authority for such notified area from the date of its establishment i.e. 31st March 2015;

And whereas, as per the directives of the Pune Metropolitan Planning Committee (hereinafter referred to as "the said Metropolitan Planning Committee") vide Resolution No. 2, dated 8th July 2016, the said Region Development Authority, as per the provision of Section 23 of the said Act, had declared its intention to prepare a Draft Development Plan of the said Metropolitan Area vide Resolution No. 2, dated 22nd June 2017 and notice to that effect was published in Maharashtra Government Gazette, Pune Division Supplement Part-1 on 6th July 2017;



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महाराष्ट्र शासन राजपत्र, भाग एक-अवकाशनाम - पुणे विभागीय पुस्तकालय, २ ऑगस्ट २०२१ / भाग ११, शके १९४३

And whereas, the Government of Maharashtra vide Urban Development Department Notification No. PMC-2020/C.R.322/UD-22, dated 30th June 2021 has altered the limits of Pune Municipal Corporation by including the 23 villages (hereinafter referred to as "the said 23 villages") as mentioned in the Schedule-I appended therein,

And whereas, in exercise of the powers conferred by section 40(1) and section 40(1)(d) of the said Act, the Government of Maharashtra, declared area of the said 23 villages in the Pune Municipal Corporation limits, as mentioned in the Appendix-A appended thereto, to be notified area and the said Region Development Authority was appointed as the Special Planning Authority for this notified area, vide Notifications No. TPS-1821/1167/CR-98/2021/UD-13, dated 14th July 2021.

And whereas, in exercise of the power conferred by Section 26 of the said Act, the said Region Development Authority, vide Resolution No. 3 dated 29th July 2021 has approved Draft Development Plan of the said Metropolitan Area alongwith notified area of the said 23 villages and granted approval to submit it to Pune Metropolitan Planning Committee.

And whereas, Pune Metropolitan Planning Committee vide Resolution No. 1, dated 29th July 2021 has approved the said Draft Development Plan, submitted by the said Region Development Authority and resolved to publish it under the provision of Section 26 of the said Act.

Now therefore, in exercise of the powers conferred by Section 26 of the said Act, the said Region Development Authority, hereby give notice that the Draft Development Plan of the said Metropolitan Area alongwith notified area of the said 23 villages has been prepared (hereinafter referred to as "the said Draft Development Plan") and published, for which objections and suggestions are invited from the public within a period of 30 days from the publication of this notice in the Maharashtra Government Gazette.

The copy of the said Draft Development Plan and Report thereof are kept open for inspection of the public at Art Gallery No. 1 and 2 of Pandit Bhimsen Joshi Kalamandir, located within the office premises of Pune Metropolitan Region Development Authority, Maharaja Sayajirao Gaikwad Udyog Bhavan, Aundh, Pune-411067 and on official website of PMRDA i.e. [www.pmrda.gov.in](http://www.pmrda.gov.in).

The suggestions / objections if any, in writing from the public in this regard with reasons, submitted to the Metropolitan Commissioner and Chief Executive Officer, Pune Metropolitan Region Development Authority, Sr. No. 152-153, Maharaja Sayajirao Gaikwad Udyog Bhavan, 4th Floor, Aundh, Pune-411067, within the period of 30 days from the date of publication of the Notice in Maharashtra Government Gazette shall only be considered.

**DR. SUHAS DIWASE,**

Metropolitan Commissioner and Chief Executive Officer,  
Pune Metropolitan Region Development Authority,  
Pune.

Pune, 30th July 2021.

ON BEHALF OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, PRINTED AND PUBLISHED BY DIRECTOR, RUPENDRA DINESH MORE, PRINTED AT YERAWADA PRISON PRESS, PRISON COMPOUND, YERAWADA, PUNE-411 008 AND PUBLISHED AT DIRECTORATE OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATIONS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI - 400 004.  
EDITOR : DIRECTOR, RUPENDRA DINESH MORE.



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Ex/ht - E

No. 15(2)FC-XV/FCD/ 2020-25  
 Government of India  
 Ministry of Finance  
 Department of Expenditure  
 (Finance Commission Division)

....

11th Block, 5th Floor,  
 CGO Complex, Lodi Road,  
 New Delhi- 110003.  
 Dated:- 01-06- 2020



To

The Chief Secretary,  
 (All State Governments)

Subject:-Issue of Operational Guidelines for the implementation of the recommendations on Local body grants contained in Chapter 5 of the Fifteenth Finance Commission (FC-XV) Report - regarding

Sir,

The recommendation of Fifteenth Finance Commission (FC-XV) for the Award year 2020-21 include, inter-alia, release of grant-in-aid to State Governments for Rural Local Bodies.

2. Kindly find enclosed herewith a copy of the guidelines for release and utilization of Grants recommended by the Fifteenth Finance Commission (FC-XV) for Rural Local Bodies for information and necessary action.

Encl.: as above

Yours faithfully,



(Dr. Bhartendu Kumar Singh)  
 Director(FCD)  
 24360647(O)  
 Fax : 011-2436 0174

Copy to:-  
 Principal Secretary/Secretary (Finance),  
 All State Governments.

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No. 15(2)FC-XV/FCD/ 2020-25  
 Government of India  
 Ministry of Finance  
 Department of Expenditure  
 (Finance Commission Division)



Operational Guidelines for the implementation of the recommendations on Rural Local body (RLB) grants contained in Chapter 5 (Local Body Grants) of the Fifteenth Finance Commission (FC-XV) Report.

### Introduction

1. The Fifteenth Finance Commission (FC-XV) was constituted by the President on November 27<sup>th</sup>, 2017 and was, inter-alia, mandated to recommend measures needed to augment the Consolidated Funds of the States to supplement the resources of the Panchayats and Municipalities during 2020-25. Subsequently, the Commission was mandated to submit two reports, one for the year 2020-21 and the final Report for the period 2021-22 to 2025-26. The Commission submitted its first Report covering the financial year 2020-21 to the President on 5<sup>th</sup> December, 2019.
2. The Union Government on 31-01-2020 vide Explanatory Memorandum as to the Action Taken on the Recommendations made by the Fifteenth Finance Commission in its Report for the year 2020-21 inter-alia accepted the recommendations of the FC-XV in respect of the Local Bodies.

### Grants recommended

3. The FC-XV have inter-alia worked out a total size of the grant for local bodies amounting to Rs. 90,000 crore for twenty-eight States. Out of this corpus, the Commission have recommended allocation for RLBs amounting to Rs. 60,750 crore in 2020-21. 50% of the recommended grant will be Basic grant (untied) and the remaining 50% as tied grant. State-wise allocation of RLBs grant is given in Annexure-I. Step-wise distribution of grant to all entities and detailed modus-operandi to be adopted for release/utilization etc is as follows:-

- Step-I:-** The States should workout *inter-se share* of all tiers of Panchayats as per the directions given in para 5.3(ii) & (v) and *Intra-tier distribution* (within each tier) among the relevant entities across the State as per the directions given in para 5.3(vi) of Chapter 5 of the FC-XV Report.
- Step-II:-** The States should also make allotment of grants for all the Excluded Areas (where Part IX & IXA does not apply) falling within the State based on the weightage of 90% to population (as per Census of 2011) and 10% for Area.
- Step-III:-** The State Governments (State Finance Department) should transfer each instalment of the RLBs grants received from the Department of Expenditure to all the concerned entities [GP/BP/ZP & Excluded Areas, if any] without any deduction through their nodal Department as per the share worked out in Step-I and Step-II within ten working days of receipt from the Union Government. Any delay beyond ten working days will require the State Governments to release the same with interest as per the effective rate of interest on market borrowings/State Development Loans (SDLs) for the previous year.

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Modalities for Release of grants

**Basic Grants:-** Basic grants i. e. 50% of the allocation will be released in two instalment by the Ministry of Finance, Department of Expenditure(Finance Commission Division) after receipt of Grant Transfer Certificate in the prescribed format(Annexure-II) and recommendation from the Ministry of Panchayati Raj(MOPR), Govt. of India.

5. **Tied Grants:-** Tied grants i. e. 50% of the allocation will be released in two instalments by the Ministry of Finance, Department of Expenditure(Finance Commission Division) after receipt of recommendation from the Ministry of Panchayati Raj, Govt. of India. Department of Drinking Water & Sanitation, Ministry of Jal Shakti, Govt. of India and MOPR will assess the following before recommending for release of grant;

- Status & maintenance of Open Defecation Free local body
- Supply of drinking water, rain water harvesting and water recycling.
- Uploading of GPDP and details about utilization 15<sup>th</sup> F.C. funds on the website.
- Any other condition which Ministry of Jal Shakti may deem fit in connection with the stated objectives of the tied grant.

(Assessment of eligibility for the year 2021-22 will be based on the outcomes during the year 2020-21. Same procedure will be adopted for the remaining period of the award year.)

Utilisation of the FC-XV recommended Local body grant

6. **Basic Grants:-** The basic grants are untied and can be used by the local bodies for location-specific felt needs, **except for salary or other establishment expenditure.**

7. **Tied Grants:-** The tied grants can be used for the basic services of (a) sanitation and maintenance of open-defecation free (ODF) status and (b) supply of drinking water, rain water harvesting and water recycling. The local bodies shall, as far as possible earmark **one half of these tied grants** each to these two critical services. However, if any local body has fully saturated the needs of one category, it can utilise the funds for the other category.

Monitoring and concurrent evaluation

8. Ministry of Panchayati Raj, Govt. of India shall monitor the implementation of the remaining recommendations of the FC-XV with regard to RLBs.

Allocation of RLBs grant for the remaining years of the award period

9. State-wise Allocation for the remaining period of the award period will be intimated to all the States in due course of time.

\* \* \* \* \*



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Annexure-I

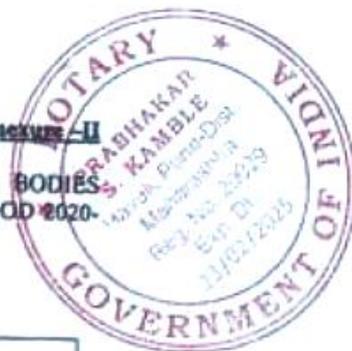
**RURAL LOCAL BODY GRANTS FOR THE YEAR 2020-21(Rs. crore)**

Sl. No.	Name of State	Basic Grant	Tied Grant	Total RLB's Grant
1	2	3	4	5
1	Andhra Pradesh	1312.5	1312.5	2625.00
2	Arunachal Pradesh	115.5	115.5	231.00
3	Assam	802	802	1604.00
4	Bihar	2509	2509	5018.00
5	Chhattisgarh	727	727	1454.00
6	Goa	37.5	37.5	75.00
7	Gujarat	1597.5	1597.5	3195.00
8	Haryana	632	632	1264.00
9	Himachal Pradesh	214.5	214.5	429.00
10	Jharkhand	844.5	844.5	1689.00
11	Karnataka	1608.5	1608.5	3217.00
12	Kerala	814	814	1628.00
13	Madhya Pradesh	1992	1992	3984.00
14	Maharashtra	2913.5	2913.5	5827.00
15	Manipur	88.5	88.5	177.00
16	Meghalaya	91	91	182.00
17	Mizoram	46.5	46.5	93.00
18	Nagaland	62.5	62.5	125.00
19	Orissa	1129	1129	2258.00
20	Punjab	694	694	1388.00
21	Rajasthan	1931	1931	3862.00
22	Sikkim	21	21	42.00
23	Tamil Nadu	1803.5	1803.5	3607.00
24	Telangana	923.5	923.5	1847.00
25	Tripura	95.5	95.5	191.00
26	Uttar Pradesh	4876	4876	9752.00
27	Uttarakhand	287	287	574.00
28	West Bengal	2206	2206	4412.00
	<b>Total</b>	<b>30375.00</b>	<b>30375.00</b>	<b>60750.00</b>



Annexure-II

GRANT TRANSFER CERTIFICATE FOR THE GRANT RECEIVED FOR LOCAL BODIES RECOMMENDED BY FIFTEENTH FINANCE COMMISSION DURING ITS AWARD PERIOD 2020-2025.



Name of State:-

1. For General Areas	Total No. of	GP's	Duly elected bodies	GP's		
		BP's		BP's		
		ZP's		ZP's		
2. <del>Non Part IX Areas</del> provide details and number of such Autonomous bodies	No.		Names			
Details of Basic Grant/Tied grant received:	Year	Instalment	Amount (Rs. in lakh)	Date of receipt		
4. Details of Basic Grant/ Tied grant transferred*:	Year	Instalment	Amount (Rs. in lakh)	Date of Transfer	No. of days of delay	If delayed, amount of interest transferred (with rate of interest)
5. Whether State Finance Commission(SFC) Recommendations available	Yes/No		If yes, whether, grant distributed as per census 2011 population or as per the SFC recommendation.			

\*.Strikeout whichever is not applicable.

Certified that the grants have been utilized/proposed to be utilized for the purpose for which these have been provided and if any deviation is observed, the same will be intimated.

Signature with seal of Secretary (Nodal department)

Countersigned: Signature with seal of the Finance Secretary



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Exhibit - (F)

Clean India Mission (Rural ) Stage 2  
Guidelines for management of solid waste and sewage water at individual  
as well as public level in the Village Panchayats

Government of Maharashtra

Water Supply and Sanitation Department

Government Circular no : C I M 2020 / Case no 116 / W S 16

Mantralya, Seventh floor, G T Hospital Complex ,

Lokmanya Tilak Road, Mumbai 400 001

Dated 28<sup>th</sup> October 2020

Read :

1. Government Resolution no : Central Government July 2020 Guidelines with respect to Clean India Mission (Rural ) Stage 2
2. Government Resolution no : C I M 2020 / Case no 141 / W S 16 dated 19<sup>th</sup> July 2019
3. Government Resolution no : W L M / case no 138 / W S – 10 ( 07 ) dated 4th September 2020

Constituents such as individual sanitation, individual toilet, public toilet, toilet facility at schools and kinder gardens, solid waste and sewage water have been implemented under stage – 1 of Clean India Mission in terms of the Central Government Guidelines in order to improve the standard of living in the rural areas. Accordingly all the village panchayats in the state are free of defecation through the stipulated process. Hence instructions for implementation of Clean India Mission (Rural ) Stage 2 are issued vide reference no 1 in order to maintain the sustainability in the aforesaid constituents.

In terms of Central Government Guidelines under reference no 1 , new criteria and guidelines are required to be issued with respect to solid waste

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and sewage water management in the rural areas of the state under Clean India Mission (Rural ) Stage 2 .

Considering the aforesaid facts , following instructions with respect to implementation of solid waste and sewage water at individual as well as public level in the Village Panchayats in defecation free village panchayats, in supercession of the instructions contained in Government Resolution under reference no 2 :

Solid waste and sewage water management means collection, carriage for processing in a centralized and decentralized ( as per convenience ) manner , recycling, purification and scientific management / disposal of Solid waste and sewage water in the rural areas. Solid waste means some solid substances are set aside as useless in domestic, public and commercial proceedings by any human community, even though the said substances are useful in practice, they are rendered useless after the specific work at that stage. Sewage water ( without human and animal excreta ) means some liquid substances such as bathed water in bathroom, clothes washed water, kitchen utensils cleaned water, hands washed water mixed with left over food particles, waste water created out of industrial processes [ ( sewage water without human and animal excreta ( grey water ) ] and human urine and excreta mixed water flowing out of septic tanks [ stools and urine mixed sewage water ( sewage or black water ) ] set aside as useless in domestic, public and commercial proceedings by any human community

2. The various constituents and sub constituents mentioned in this government circular shall carry the same meaning as that in the Central Government guidelines issued in July 2020.

3. Population based Central and State Government financial assistance is admissible by the for the subjected constituents in the proportion of 60 : 40 , after deducting the various mandatory deductions stipulated by the Central Government.

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3.1 In terms of Central Government guidelines during the month of July 2020 , the amounts accumulated by convergence of 15th finance commission funds payable to the village panchayats , National Rural Employment Guarantee scheme and other source of funds are to be utilized at this stage. The details of stipulated adjunctwise / matterwise financial source convergence are provided in the proforma attached to Appendix - " D " .

#### 4. Criteria for selection of villages :

##### 4.1 Criteria for village level adjunct ( solid waste management and grey water management

- i ) . The village panchayat should have been declared as defaction free as per central government guidelines of July 2020 and the said village should be included in the Annual Implementation Plan for implementation of the said project in the Clean India Mission stage - 2 . The Block Development Officer should ensure that the said village is included in the Annual Implementation Plan.
- ii ) . Villages adjoining the river bank or water tank should be preferred. Thereafter villages with large population should be preferred
- iii ) The village panchayat should own or possess government land as stipulated in the design for implementation of the project.
- iv ) As per central government guidelines, day to day maintenance and repairs shall be conducted in a sustainable manner and the expenditure therefor shall be incurred from the village panchayat owned funds. The village panchayat should make available the guarantee bond along with the resolution to the effect. The concerned Block Development Officer should ensure compliance of the same.
- v) The village panchayat should prepare sustainable cleanliness design and submit the same to the Block Development Officer and the Panchayat Committee and submit an undertaking to comply various requirements of the sustainable sanitation plan
- vi ) No project upto the limit of grant in aid permissible under Clean India Mission ( Rural ) - stage 2 or Nirmal Bharat Mission during the previous

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five years in any village in the village panchayat where solid management and sewage water management project is to be implemented.

**4.2 Criteria for district level adjunct ( Plastic Waste Management , Fickle Sludge Management and cowdung wealth ) .**

- i ) The Zilla Parishad should have been declared as defaction free as per central government guidelines of July 2020 and the said village should be included in the Annual Implementation Plan for implementation of the said project in the Clean India Mission stage - 2 .
- ii ) The Zilla Parishad should own or possess government land as stipulated in the design for implementation of the Plastic Waste Management , Fickle Sludge Management and cowdung wealth.
- iii ) ) As per central government guidelines, day to day maintenance and repairs shall be conducted in a sustainable manner and the expenditure therefor shall be incurred from the Zilla Parishad owned funds. The Zilla Parishad should make available the guarantee bond along with the resolution to the effect.
- iv) No project upto the limit of grant in aid permissible under Clean India Mission ( Rural ) - stage 2 or Nirmal Bharat Mission during the previous five years by the Zilla Parishad where solid management and sewage water management project is to be implemented. If project is implemented and grant in aid is in balance, project can be undertaken under the scheme within that limit only

**5. Process**

**5.1 Village level adjuncts ( Solid Waste Management and Grey Water Management ) :**

- i ) In terms of provisions contained in paragraph no 14.1 in the guidelines under reference no 1, the village panchayat should prepare the village wise plan of the project to be implemented along with the details of the village panchayat based on public participation for every financial year during the

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period 2020- 21 till 2024-25 as per prevailing procedure and fill up information into the I M I S website

ii ) The village panchayat complying the criteria stipulated vide aforesaid paragraph 4.1 can submit village wise seperate application as per enclosed proforma A alongwith the stipulated resolution to the Block Development Officer and Panchayat Committee. If works less than amount admissible as grant in aid under Clean India Mission ( Rural ) stage - 2 , the village panchayat can submit application as per proforma A for the difference amount.

iii ) The concerned Block Development Officer and Panchayat Committee shall examine the received proposal as per criteria stipulated at aforesaid serial no 4.1 and incidental to the eligible proposal, the Deputy Engineer, Rural Water Supply Sub Division , Zilla Parishad should mention the appropriation of the convergence fund and prepare detail budget.

iv ) After getting the budget and plan approved by the Village General Body, the Deputy Engineer Rural Water Supply should submit the same to the Block Development Officer and the Panchayat Committee, who in turn should submit the said proposal to the Executive Engineer , Rural Water Supply Department , Zilla Parishad for their technical approval. The Executive Engineer , Rural Water Supply Department , Zilla Parishad should grant technical approval to the proposal and submit the same to the Deputy Chief Executive Officer of the Zilla Parishad who in turn should examine the eligible proposals received at the district level and submit the same to the Chief Executive Officer of the Zilla Parishad for administrative approval. The Chief Executive Officer of the Zilla Parishad should examine and grant administrative approval to the so submitted proposals.

v) The Chief Executive Officer of the Zilla Parishad should submit the funds requisition proposal along with the details of estimated expenditure, funds available from other resources and brief description of the works to be executed under the project to the Accounts Officer, State Water and Cleanliness Mission, Belapur. The funds in balance with the Zilla Parishad

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under the Clean India Mission ( Rural ) should be mentioned in the proposal.

vi ) The Accounts Officer, State Water and Cleanliness Mission, Belapur should examine the said proposals and submit them to the Government ( Water Supply and Sanitation Department ) alongwith his opinion. Funds will be disbursed to the Chief Executive Officer of the Zilla Parishad from the Government level considering the availability of funds. The Chief Executive Officer of the Zilla Parishad should in turn disburse the funds to the Block Development Officer and the Panchayat Committee. Even though the funds are available with the Zilla Parishad, proposal is required to be submitted to the government along with the information mentioned.

vii ) After receiving government approval as aforesaid, the Executive Engineer , Rural Water Supply Department , Zilla Parishad should prepare tender form by adopting the procedure stipulated in Zilla Parishad Accounts Code, and invite tenders complying the government stipulated procedures and issue work orders after obtaining approval of the District Water Supply and Sanitation Committee and complete the project work within the stipulated time limit. Incidental to the quality o the work in progress , their measurments should be recorded in measurement book. The Block Development Officer, Panchayat Committee and Deputy Engineer , Rural Water Supply Sub Division , Zilla Parishad shall be responsible for completion of the project within the concerned financial year, after the issue of work order of the project.

viii ) The Chief Executive Officer of the Zilla Parishad should control and monitor the working of the Block Development Officers and conduct quarterly review meeting of the District Water Supply and Sanitation Committee to ensure completion of the approved projects within the stipulated time period and ensure that the project information is filled up in the management information system and submit monthly progress report of the project to the Water Supply and Sanitation Department.

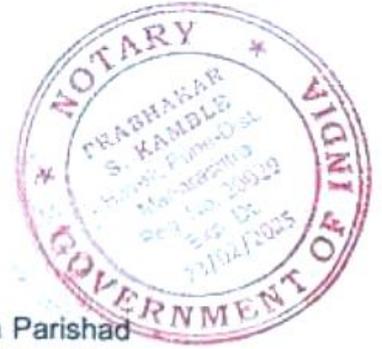
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ix ) The Deputy Engineer, Rural Water Supply Sub Division, Zilla Parishad should ensure third party inspection of the project through Maharashtra Water Authority , Maharashtra Irrigation Technology Research Institute, Nasik, National Environmental Engineering Research Institute Nagpur, participant societies in the Uplift Maharashtra Mission, Government Engineering College and comply the remarks raised by them. 0.50 % amount of the project cost of the work shall be admissible as audit fee payable to third party audits. Required provisions should be incorporated in the budget.

x ) The work executed and expenditure incurred under the project should be recorded with the assistance of Monitoring and Evaluation Specialist of the District. The Solid Waste and Sewage Water Management Adviser shall be responsible to record the the information, financial and physical progress of the Solid Waste and Sewage Water Management projects in the Integrated Management Information System of Clean India Mission and Monitoring and Evaluation software drafted under the Jalswarajya project. Incidental to the same the Deputy Engineer, Rural Water Supply Sub Division, Zilla Parishad shall be responsible for providing the required data in reference to the project to the Solid Waste and Sewage Water Management Adviser.

xi ) The Deputy Engineer, Rural Water Supply Sub Division, Zilla Parishad shall be responsible for submitting the income expenditure of the project works and the incidental utilization certifiante to the Accounts Officer, State Water and Sanitation Mission, Belapur.

xii ) In terms of Central Government JULY 2020 guidelines under reference no 1, the Monitoring and Evaluation and Management System Specialist should Geo- tag the various aduncts commissioned for the village at the public level under the solid waste and sewage water management project with the approval of the Deputy Chief Executive Officer ( Water and Sanitaton ) of the Zilla Parishad through S B M phase II mobile application. The balance out of the admissible funds for the project should be released

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only after the Geo - tagging for the project is completed. The sanitation seekers should be included by providing them necessary training.

xiii ) The adjunct wise detailed information board should be displayed at prominent locations and the site of the project after its completion. The said display boards should be geo-tagged through S B M phase II mobile application.

xiv ) The concerned Deputy Engineer, Rural Water Supply Sub Division, Zilla Parishad should submit the invoices of the actually completed works for approval and payment to the Block Development Officer and the Panchayat Committee. The Block Development Officer and the Panchayat Committee should accordingly disburse the funds to the village panchayat.

xv ) After the concerned Deputy Engineer, Rural Water Supply Sub Division, Zilla Parishad has submitted the certificate with respect to satisfactory completion of the project work, the Chief Executive Officer of the Zilla Parishad should immediately issue the orders to hand over the project to the Village Panchayat, who shall be responsible for the operation and maintenance of the so transferred project.

#### 5.2 For district level adjunct ( Plastic Waste Management , Fickle Sludge Management and cowdung wealth )

i ) All the concerned provisions in the aforesaid paragraph 5.1 ( i ) shall be applicable here.

ii ) The installation of the tehsil level plastic waste and district level fickle sludge management and processing plant should be proposed and implemented as per central government guidelines considering the availability of waste, cow dung and other processible waste from agriculture in the district. If works less than amount admissible as grant in aid under Clean India Mission ( Rural ) stage - 2 , the village panchayat can submit application as per proforma A for the difference amount.

iii ) a ) The Chief Executive Officer of the Zilla Parishad should propose district level fecal sludge management plant and cow dung processing plant as per the technical advice of the concerned Deputy Engineer, Rural Water Supply Sub Division, Zilla Parishad ( Head quarters ) . The Deputy

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Engineer, Rural Water Supply Sub Division , Zilla Parishad should mention the appropriation of the convergence fund and prepare detail budget.

iii ) ( b ) The Deputy Engineer , Plastic Waste Management should arrange for tehsil level collection and storage and considering the incidental tehsil level manpower available for the work , should propose process / scheme for recycling, reuse or destroying the plastic waste as per the central government guidelines and instructions.

iv ) After getting the budget and plan approved by the District Water and Sanitation Committee, the Deputy Engineer Rural Water Supply should submit the same to the Executive Engineer , Rural Water Supply Department , Zilla Parishad for their technical approval. The Executive Engineer , Rural Water Supply Department , Zilla Parishad should grant technical approval to the proposal and submit the same to the Deputy Chief Executive Officer of the Zilla Parishad who in turn should examine the eligible proposals received at the district level and submit the same to the Chief Executive Officer of the Zilla Parishad for administrative approval. The Chief Executive Officer of the Zilla Parishad should examine and grant administrative approval to the so submitted proposals. The Chief Executive Officer of the Zilla Parishad should submit the an integrated proposal specifying the name of the village panchayat, the population residing therein, estimated expenditure for the solid waste and sewage water management project, funds requisition proposal along with the details of estimated expenditure, funds available from other resources and brief description of the works to be executed under the project to the Accounts Officer, State Water and Cleanliness Mission, Belapur. The Accounts Officer, State Water and Cleanliness Mission, Belapur should examine the said proposals and submit them to the Government ( Water Supply and Sanitation Department ) alongwith his opinion. Funds will be disbursed to the Chief Executive Officer of the Zilla Parishad from the Government level considering the availability of funds. The Chief Executive Officer of the Zilla Parishad should in turn disburse the funds to the Block Development Officer and the Panchayat Committee. Even though the funds are available

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with the Zilla Parishad, proposal is required to be submitted to the government along with the information mentioned.

After receiving government approval as aforesaid, the Executive Engineer, Rural Water Supply Department, Zilla Parishad should prepare tender form by adopting the procedure stipulated in Zilla Parishad Accounts Code, and invite tenders complying the government stipulated procedures and issue work orders after obtaining approval of the District Water Supply and Sanitation Committee and complete the project work within the stipulated time limit. Incidental to the quality of the work in progress, their measurements should be recorded in measurement book. The Block Development Officer, Panchayat Committee and Deputy Engineer, Rural Water Supply Sub Division, Zilla Parishad shall be responsible for completion of the project within the concerned financial year, after the issue of work order of the project. Under any circumstances, the work should not be sub divided and project proposals should be approved only after availability of convergent funds and admissibility of provisions is ensured, so that the works do not linger due to non availability of funds.

v) The concerned Deputy Engineer, Rural Water Supply Sub Division, Zilla Parishad should submit the invoices of the actually completed works for approval and payment to the Executive Engineer, Rural Water Supply Department, Zilla Parishad. The Executive Engineer, Rural Water Supply Department, Zilla Parishad should accordingly disburse the funds to the concerned machineries.

vi) After the concerned Deputy Engineer, Rural Water Supply Sub Division, Zilla Parishad has submitted the certificate with respect to satisfactory completion of the project work, the Village Panchayat, who shall be responsible for the operation and maintenance of the so transferred project.

#### 6.1 Solid Waste and Sewage Water Management – Salient Features

i) Assistance of professional bodies / voluntary organizations selected at the district level can be sought for inspection, development, and implementation of the projects. The Zilla Parishad may empanel

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professional bodies / voluntary organizations in their district as per their need by adopting the expression of interest procedure. The professional bodies / voluntary organizations be engaged for survey, preparing budgetary proposals, design drawings, supervision and technical advise / assistance and an amount of Rs 100000 ( Rupees one lakh only ) or equivalent to 5 % of the admissible funds for solid waste and sewage water management projects and district level plastic waste management, fickle sludge management and cow dung , whichever is lesser , ( the said amount should not exceed Rs 1,00,000 ) shall be admissible to them as fee. Provision of an amount of Rs 100000 ( Rupees one lakh only ) or equivalent to 5 % of the admissible funds for the project should be included in the budget. The said amount shall not be admissible , if not included in the budget.

The technology to be adopted and works to be executed for solid waste and sewage water management projects and district level plastic waste management, fickle sludge management and cow dung has been detailed in the guidelines under reference no 1, which should be meticulously complied.

ii ) The District Water and Sanitation Cell at the District level should prepare the capacity building plan under the guidance of the Deputy Chief Executive Officer in the light of District Annual Action Plan. The Human Resources Adviser and the Solid Waste and Sewage Water Management adviser in the Zilla Parishad shall be responsible for the implementation of the capacity building plan at the district level. The Project Director ( Clean India Mission ) , State Water and Sanitation Mission Belapur shall be responsible for the monitoring of the same and the state level training therefor. The said training should be imparted to the Deputy Engineers / Branch Engineers / Deputy Engineers of the Rural Water Supply Cell, Extension officers ( Panchayat ) , Sarpanch / Deputy Sarpanch / Village Servant / Village Panchayat Members / members of Village level Water Supply and Sanitation Committee , Water Supply and Sanitation employees of the Village Panchayat, all functional advisers under the Clean

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India Mission ( Rural ) Stage – 2 and sanitation seekers . The expenditure therefor should be incurred under the account head – Human Resource Development of Clean India Mission ( Rural ) stage – 2 . ( Paragraph no 15.1 of the guidelines under reference no 1 )

iii ) The topics such as sustainable sanitation plan in the village panchayat , preparation of action plan for public participation, incidental action required to make toilets available to the families, common toilet, maintenance and repairs of the toilets, solid waste and sewage water management, Sant Gadge Baba Rural Sanitation Mission, responsibilities and duties under solid waste and sewage water management projects, effective implementation of the project , technical guidance for the project, sustainable maintenance and repairs of the project ; should be included in the training

iv ) The information and publicity programs for creating public awareness incidental to the project should include guidelines mentioned under reference no 1. The State Water and Sanitation Mission, Belapur shall be responsible for monitoring the same. The expenditure therefor should be incurred under the account head – Information, Education and Communication of Clean India Mission ( Rural ) stage – 2 . ( Paragraph no 9.1 of the guidelines under reference no 1 ).

#### **6.2 Plastic Waste Management , Fickle Sludge Management and Cowdung**

The technology to be adopted and works to be executed for plastic waste management, fickle sludge management and cow dung has been detailed in the guidelines under reference no 1, which should be meticulously complied.

In connection with technology to be adopted and works to be executed for plastic waste management, fickle sludge management and cow dung, there shall be liberty to utilize various economical technologies which are found suitable to be adopted for the district.

#### **7. Budgetary Plan**

##### **7.1 Solid Waste and Sewage Water Management**

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A ) The Deputy Engineer, Rural Water Supply, Zilla Parishad should consider the guidelines under reference no 1 while including the the prevalent measures at the individual, domestic or public level and economic technologies for project management and routine maintenance and repairs. The technologies mentioned in the guidelines under reference no 1 , technologies suggested in the book " Planning booklet for participants in the public based solid waste and sewage water management "by UNICEF and Water Supply and Sanitation Department available on official website of Government of Maharashtra [www.maharashtra.gov.in](http://www.maharashtra.gov.in) . S L W M handbook, / Fecal Sludge Management / Grey Water Management / Black Water Management and other incidental books available on official website of Government of Maharashtra [www.maharashtra.gov.in](http://www.maharashtra.gov.in) and booklet by Dr S V Mapuskar with respect to solid waste and sewage water management ; should be taken into account while proposing various technologies. Even though family level measures are not admissible under Clean India Mission ( Rural ) Stage – 2 , the said measures are to be adopted from convergence and hence the information with respect to funds available from other sources required for this purpose , should be included in the plan.

Since purchase of motorized vehicles is not admissible under Clean India Mission ( Rural ) Stage – 2 , the same should not be included in the budget. However three wheeler cycle rikshaw, or battery operated three wheeler rikshaw can be purchased by complying the purchase criteria and procedure stipulated by the Government in this behalf. Accordingly one three wheeler cycle rikshaw for 2500 population and maximum two three wheeler cycle rikshaw for a village can be purchased under the Clean India Mission ( Rural ) – stage 2. The Village Panchayat should arrange for the driver of the three wheeler cycle rikshaw from its own funds. The adjunct wise matters covering the entire ambit of the population be covered in the

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budget. The budget be drafted as per the prevailing district schedule rate (DSR )

B ) The funds for the eligible villages within the village panchayats will be disbursed in proportionate manner of central and state government share within the financial limit stipulated vide the guidelines under reference no 1. In order to ensure additional funds for projects costing higher than the stipulated limit under the Clean India Mission ( Rural ) – stage 2 , Member of Parliament Local Development fund, Member of Legislature Local Development fund, Donor funding, Funding from funds for other ministries and Departments be assessed. The convergence funds made available by the village panchayat be mentioned in the proposal with all the details.

C ) Plans and estimates incidental to the information collected with respect to sanitation matters and the information to be collected for the planning of these activities is required. The sample templates based on the studies in some village panchayats is available on the website, [www.nrsvs.in](http://www.nrsvs.in). The draft estimates on the basis of instructions issued from time be prepared according to the geographical conditions and requirements of the village for village level solid waste and sewage water management and necessary action be taken in the matter.

7.2 (Tehsil level ) Plastic Waste Management , (District level ) Fikle Sluge Management and (District level ) cow dung

The planning and management of sluge management in the district ( at the district level ) be stipulated as policy matters and tehsils can be directed accordingly. The Deputy Engineer, Rural Water Supply, Zilla Parishad should consider the guidelines under reference no 1 while including the the prevalent measures at the individual, domestic or public level and economic technologies for project management and routine maintenance and repairs. The budget be drafted as per the prevailing district schedule rate (DSR ). Similarly the matters mentioned at point no 7.1 shall be applicable here.

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The said Government Resolution is available on [www.maharashtra.gov.in](http://www.maharashtra.gov.in) the official website of the Government of Maharashtra under code number 202010271731148228. This resolution is issued with digital signature. By the order and in the name of the Governor of Maharashtra

Signature

Abhay Arvind Mahajan  
Joint Secretary  
Government of Maharashtra

Copy to :

1. The Secretary to the Honorable Governor
2. The Secretary to the Honorable Chief Minister
3. The Private Secretaries to the all Honorable Ministers / Ministers of State
4. Members of Legislative Assembly and Legislative Council.
5. The Chief Secretary, Mantralaya, Mumbai
6. All the Additional Chief Secretaries / Principal Secretaries / Secretaries Mantralaya, Mumbai
7. Member Secretary, Maharashtra Water Authority , Mumbai
8. All the Zilla Parishad Presidents
9. All the Divisional Commissioners and District Collectors
10. Director General, Information and Publicity, Mantralaya, Mumbai.
11. Joint Secretary, Water Supply and Sanitation Department, Mantralaya, Mumbai
12. The Director, State Water and Sanitation Mission, Belapur, Mumbai
13. The Chief Executive Officer, All the Zilla Parishads
14. All Deputy Commissioners ( Development )
15. The Director, Maharashtra Irrigation Technology Research Institute, Nasik, National Environmental Engineering Research Institute Nagpur, participant societies in the Uplift Maharashtra Mission, and all the Government Engineering College.

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16 All the Deputy Chief Executive Officer ( water supply and sanitation ) Zilla Parishad. They should make copies of this Government Resolutions available to every Panchayat Committee and Block Development Officers who in turn should make them available to Village Panchayat members , Sarpanch and Village Development Officers

17. All the Deputy Engineers, Rural Water Supply departments

18. All the desks in the Water Supply and Sanitation Department

19. The Computer Coordinator Water Supply and Sanitation Department, should upload this Government Resolution on the State Government Website and State Water and Sanitation Mission, Belapur, Mumbai and forward them on e mail as well

20. Selective files, W S – 16



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Form A

Proforma Application

No : .....

Name of village / village Panchayat : .....

Panchayat Committee : .....

Zilla Parishad : .....

Date : .....

To  
The Block Development Officer,  
Panchayat Committee  
.....

Subject : Approval of funds for Solid Waste and Sewage Water Management under Clean India Mission ( Rural ) Stage – 2

Application is submitted for funds for Solid Waste and Sewage Water Management project under Clean India Mission ( Rural ) Stage – 2.

2. Following matters as specified vide Water Supply and Sanitation Department Government Resolution no C I M – 2020 / case no / W S – 16 dated ..... are certified for obtaining funds for Solid Waste and Sewage Water Management project under Clean India Mission ( Rural ) Stage – 2

- i ) The said Village Panchayat has been declared defecation free vide Central Government Guidelines of July 2020 and this village is included in the Annual Implementation Plan for implementation of the said project.
- ii ) This village ..... is / is not located on the banks of the river or water tank
- iii ) The village panchayat owns or is in possession of government owned land for implementation of the project mentioned in the plan.

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iv ) As per central government guidelines the routine maintenance and repairs of the project on a sustainable basis and the expenses for the same

shall be incurred from self owned funds of the village panchayat. The resolution along with the undertaking is enclosed herewith.

v) . . . . . village Panchayat has prepared sustainable sanitation plan and submitted the same to the Block Development Officer and Panchayat Committee and the matters therein will be complied.

vi ) No project within the grant in aid limit admissible under the Clean India Mission ( Rural ) Stage - 2.or Nirmal Bharat mission has been implemented in the . . . . . village during the previous five years.

The village servant and block development officer should ensure the availability of convergence funds.

Signature  
Sarpanch  
. . . . . Village Panchayat

Signature  
Village Servant  
. . . . . Village Panchayat

The aforesaid matter has been examined as per . . . . . Village Panchayat record.

Extension Officer  
. . . . . Panchayat Committee

Block Development Officer  
. . . . . Panchayat Committee



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Form B

Solid Waste and Sewage Water Management

Financial Assistance calculation chart table for admissible grant in aid under the Clean India Mission Rural - stage 2 for village level matters

Sr no	Grant in aid stipulated as per population limit	Admissibility as per central government guidelines ( population as per census 2021 x rate / 100000 ) lakhs *	Share on account of work converging from MNREGA or other ) Rs lakhs	Balance of admissibility in clean India Mission 70% and 15 <sup>th</sup> finance commission 30 % (Column no 4 - column no 5 ) Rs lakhs	Clean India Mission Central share 60% (column no 6 x 0.70 x 0.40 )Rs lakhs	Clean India Mission State share 40% (column no 6 x 0.70 x 0.40 )Rs lakhs	15 <sup>th</sup> Finance Commission share 30 % ( column no 6 x 0.30 ) Rs lakhs

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1	Solid waste Management	Village population upto 5000 – Rs 60 per individual							
	Solid waste Management	Village population exceeding 5000 – Rs 45.00 per individual							
2	Grey water Management	Village population upto 5000 – Rs 280 per							



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## Form C

## Solid Waste and Sewage Water Management

Financial Assistance calculation chart table for admissible grant in aid under the Clean India Mission Rural - stage 2 for District level matters

Sr no	Financial Assistance admissibility	Admissibility as per central government guidelines Rs in lakhs	Clean India Mission central share - 60 % ( column no 4 x0.60 ) Rs in lakhs	Clean India Mission central share - ( column no 4 ) Rs in lakhs
1	Plastic waste management Rs 16.00 lakhs per tehsil ( Tehsil level )	No of Tehsil x 16,00,000 / 1,00,000		
2	Sludge management Rs 230.00 per person single pit urine pit ( in twin pits ) for population where retro fitting is not possible ( District Level )	Population where retrofitting is not possible - district level urine pit ( in twin pits ) x 230 / 100 000		
3	Cow dung project Rs 50.00 lakhs ( District level	No of district 1 x 5000000 / 100000		

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## Form D

Details of Adjuncts to be undertaken from Clean India Mission ( Rural ) – stage 2 and other convergence

Adjunct	S B M funds Centre + state	15 <sup>th</sup> finance Commission	MNREGA	Business Model	Beneficiary Contribution	Village Panchayat and other funds
Family level dust bins	.....	✓	.....	.....	.....	.....
Public level dust bins	.....	✓	.....	.....	.....	.....
Family level compost pit	.....	✓	.....	.....	.....	✓
Public level compost pit	✓	✓	✓	.....	.....	.....
Tricycle / battery operated tricycle	✓	✓	✓	.....	.....	.....
Plastic waste village level storage unit	.....	.....	✓	.....	.....	.....
Waste Classification , storage and compost project area	.....	✓	✓	.....	.....	.....
Equipments required for	.....	✓	.....	.....	.....	.....



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Bhasha 2 dated 22.03.2021

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waste classification and cleaning of area								
Solid waste management - day to day repairs and maintenance	.....	.....	.....	.....	.....	.....	.....	.....
Monthly shift management - Tehsil level	.....	.....	.....	.....	.....	.....	.....	.....



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Form D

Details of Adjuncts to be undertaken from Clean India Mission ( Rural ) – stage 2 and other convergence

Adjunct	S B M funds Centre + state	15 <sup>th</sup> finance Commission	MNREGA	Business Model	Beneficiary Contribution	Village Panchayat and other funds
Family level Absorption pit / magic pit / percolation pit	.....	✓	.....	.....	.....	.....
Public level Absorption pit / magic pit / percolation pit	.....	✓	.....	.....	.....	.....
Stabilization pond, Dewats, channel gutters for villages with less than 5000 population	.....	✓	.....	.....	.....	✓
Closed drain, small public absorption	✓	✓	✓	.....	.....	.....



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pits, Stabilization pond, Dewats, channel gutters for villages with more than 5000 population										
Aeration of big pond	✓									
Channels / gutters			✓							
Grey Water management - day to day repairs and maintenance			✓							
Plastic waste material recovery facility / plastic waste management ( Tehsil level )						✓				
Plastic waste shredding machine ( Tehsil level )									✓	



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entrenchment	.....	.....	.....	.....	.....	.....	.....
2. Unplanted drawing bed	.....	.....	.....	.....	.....	.....	.....
3. Planted drawing bed	.....	.....	.....	.....	.....	.....	.....
4 Fickle sludge management plant	.....	.....	.....	.....	.....	.....	.....
Co - treatment through adjoining existing processing plant by convergence	.....	.....	.....	.....	.....	.....	.....
Sludge Management - daily maintenance and repairs	.....	.....	.....	.....	.....	.....	.....
Cow dung wealth project ( District level )	.....	.....	.....	.....	.....	.....	.....
Scaling up Cow dung wealth project -	.....	.....	.....	.....	.....	.....	.....



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*[Signature]*

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minimum 10 per tehsil	.....	.....	.....	.....	.....	.....	.....
Cow dung wealth projec daily maintenance and repairs	.....	.....	.....	.....	.....	.....	.....



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Exhibit - (G)

Government Of Maharashtra  
Department of Water Supply and Sanitation

7<sup>th</sup> floor G T Hospital complex, Lokmanya Tilak Road, Mumbai – 400001

Phone Nu:- 022-22617942

email :- [smc@mah.nic.in](mailto:smc@mah.nic.in)

No :- SBM – 2021/ CN 180/ PP-16

Date :- 06/07/2021

To,

1. Chief Executive Officer

2) Project Director (S B M)

All the Zilla Parishad

Water Supplies and Sanitation Mission

Belapur Mumbai



Subject :- Implementation of annual action plan 2021-22.

Reference :- 1. Hon. Additional Chief Secretary Instructions in video conference on date 2-6-2021.

2. Central Government letter dated 31-05-2021.

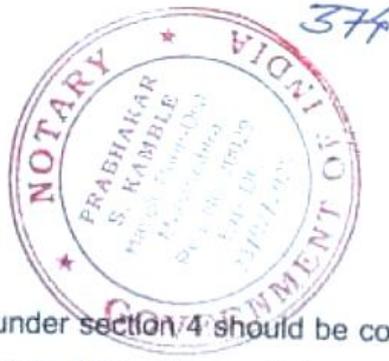
Ministry of potable Water Supplies and Sanitation New Delhi has sanctioned the annual action plan 2021-22 vide aforesaid letter under reference no 2 ( copy enclosed). Accordingly following instructions are being issued to all districts for approval of annual action plan and further action in the matter. .

1. In terms of Central Government Approved plan for the year 2021 – 22, the targets for district wise individual and public toilets, number of districts and villages to be declared 100% open defecation free under the Clean India Mission ( Rural ) and the statement indicating details of approved central and state share , 15<sup>th</sup> finance commission fund and MNRGA fund is enclosed herewith. Immediate planning and implementation of achieving the target of constructing the individual toilets under column no 3 and public

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toilets under section 4 should be commenced immediately. As per column no 3 and 4 of the statement sheet respectively, planning and action should be done Immediately to achieve the target of building private and public toilets. Since the districts mentioned in column no 5 are to be declared open defecation free by March 2022, the Zilla Parishad should immediately plan and complete the second infrastructure facility survey and initiate further action Similarly since a total number of 13558 villages are targeted to be declared as open defecation free plus by march 2022 as per column no 6 and hence the Zilla Parishad should plan and commence work immediately in this regard. Under the Swatch Bharat mission The Central Government has sanctioned solid waste management and savage water management works in 22,173 villages under the Clean India Mission ( Rural ) ( this number includes villages to be declared as open defecation free villages.) It should be ensured that work is commenced in such villages as well.

2.Despite Central Government approval for the aforesaid works as per column no 9, the funds will be distributed to the districts thru P F M S as and when received by the state from Central Government. PFMS system will be made applicacable to Clean India Mission and all funds will be available thru Single Nucleus Account (SNA). Funds will be made available from state thru PFMS after reconciliation of fund available with concern district (district + Tehsil ) and progress achieved by the districts in the work and their requirement. If PFMS Funds will be made available by state for work sanctioned in the plan does not commence, funds will be made

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available for Clean India Mission (Rural) stage - 2 presuming the restrictions by Finance department.

3. For sanitation a total 2448.75 Cr fund is tied up from 15<sup>th</sup> finance commission comprising Rs 1456.75 Cr during the year 2020-21 and Rs 1292 Cr during the year 2021-22. However the 15<sup>th</sup> finance commission share in the approved plan for the year 21-22 is Rs 2962 Cr. Out of which first installment has been disbursed Rural Development Department Government Resolution dated 20/05/2021. Since all the Gram Panchayats (Village Councils) shall be receiving funds out of the 15<sup>th</sup> finance commission it is required of them to plan and commence the work with respect to solid waste and sewage water management under the Clean India Mission (Rural) stage-2. However all those Gram Panchayat's required to complete the work during this year only but shall be receiving the 15<sup>th</sup> finance commission funds during the next few years can utilize current funds from Clean India Mission (Rural) for meeting current year expenses and later refund the same amounts to Clean India Mission (Rural) Account after receipt of 15<sup>th</sup> finance commission funds Besides this, a list of villages is enclosed herewith wherein works for construction of public and private toilets and construction for sewage water and solid waste management is approved during the year 2021-22. (The same will be forwarded thru email owing to 406 pages). Since the construction of individual and public toilets and other works undertaken vide Clean India Mission (Rural) phase-2 Annual Action Plan for the year 2021 - 22 are required to be completed by March 22, the works should be planned accordingly and 100% utilization of the entire tied up funds received from

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Central Government under 15<sup>th</sup> Finance Commission , for sanitation work in all the villages should be ensured.

4. Monthly time table with respect to number of budgets, technical and administrative approval and number of work orders to be issued should be prepared to ensure completion of these works in stages.
5. It shall be mandatory to submit monthly progress report with respect to amount received and expended under the Clean India Mission (Rural ) and 15<sup>th</sup> Finance Commission, before 5<sup>th</sup> of every month to State Government. Similarly It is mandatory for all the districts to submit a separate report to State Water and Sanitation Mission with respect to number of technically and administrative approvals granted to solid waste management and sewage water management works, and number of work orders issued therefor and number of works actually commenced.
6. In terms of Central Government instructions hitherto, since all the funds will be disburse only thru PFMS system only , the work of implementing the same at the District, Tehsil and Panchayat level should be completed .
7. The Central Government vide letter dated 02/02/2021 has instructed for constituting a project management cell comprising of technical and financial experts at State and District level for the State Water supply and sanitation Mission and the expenses therefor should be borne under Information, Education, Communication and Capacity building. As instructed vide the aforesaid as well as Central Government letter dated 24/02/2021 two technical persons - one for solid west management and the other for sewage water management can be engaged on a monthly

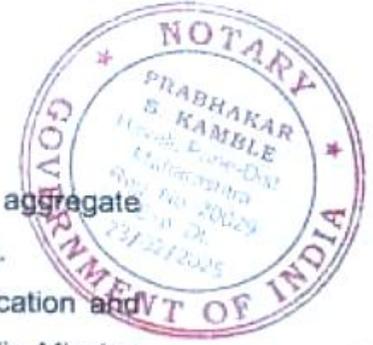
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remuneration not extending Rs thirty five thousand within the aggregate prescribed limit under information, Education and communication.

8. 3 percent of project cost is permissible for information, education and communication and capacity building expenses under Clean India Mission (Rural ) Phase-2. However if the same remains unexpended, the districts may appropriate the said funds towards defecation free village – stage 2 verification fund, pending and prospective honorarium of sanitation seekers, and to make technical personnel available at their level within the 0.5 % fund limit of the Central and State Government share. If funds are lacking in the district, the same be requisitioned from Project Director, ( SBM ) State Water and Sanitation mission.

9. The Central Government has approved 15<sup>th</sup> finance commission funds for Rural sanitation. It should be ensured that the above said fund to be utilized 100% for the sanitation work of all the villages.

Enclosures : as above

Letters dated 2/2/21, 24/2/2021 and 31/5/2021 of central government.

District wise work progress report (details of work) as per the central government approved AIP.

Solid waste and sewage water under SBM( Rural)

Taluka and District wise list of villages for management.

Yours faithfully ,

Signature

S. S Rane

Desk Officer,

Government of Maharashtra.

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Exhibit (H)

Disbursement order no 1 - Grant in aid payable in cash from the treasury for the year 2020- 21

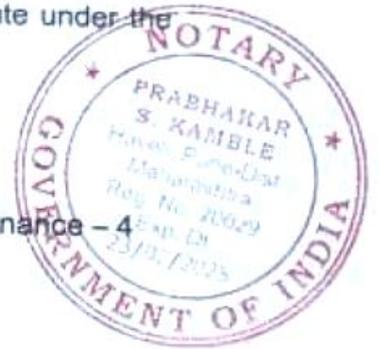
Disbursement of first instalment of tied grant in aid for the financial year 2020 – 21 to the rural local self government bodies in the state under the 15<sup>th</sup> Finance Commission

Government of Maharashtra  
Rural Development Department

Government Resolution no : P D – 2020 / Case no 62 / Finance – 4

Mantralaya, Mumbai 400 032

Dated 27<sup>th</sup> July 2020



Refer :

1. Rural Development Department Mantralaya, Mumbai Government Resolution no P R D -2020/ case no 31 / finance – 4 dated 9th March 2020
2. Rural Development Department Mantralaya, Mumbai Government letter no G P D P / case no 31 / P R – 6 dated 28<sup>th</sup> April 2020
3. Rural Development Department Mantralaya, Mumbai Government circular no P E S 2320 / case no 22 / A S K dated 16<sup>th</sup> June 2020
4. Rural Development Department Mantralaya, Mumbai Government Resolution no P R D -2020 / case no 59 / finance – 4 dated 26<sup>th</sup> June 2020
5. Central Government letter no F 15 ( 4 ) / F C – XV / F C D / 2020 – 25 dated 15<sup>th</sup> July 2020

Introduction :

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The Central Government vide letter under reference no 5 have communicated that an amount of Rs 1456.75 crores has been released as instalment of tied grant for the year 2020 – 21 to be disbursed to the rural local self government bodies in the state as per the recommendations of the 15<sup>th</sup> Finance Commission. Accordingly the proposal for disbursement of the funds received from the Central Government to the rural local self government bodies in the state was under the consideration of the Government.

Government Resolution :

An amount of Rs 1456.75 crores released by the Central Government towards the first instalment of the tied up grant for the financial year 2020-21 as per the 15<sup>th</sup> Finance Commission recommendations is released to all the Zilla Parishads ( For all the three levels – Zilla Parishad, Panchayat Committee and Village Panchayat ) as mentioned in form A enclosed herewith , under the account head ( 25152477 ) through the budgetary disbursement system - BEAMS for the Chief Executive Officers of the Zilla Parishads. The said funds is disbursed to all the panchayati raj institutions - Zilla Parishad, Panchayat Committee and Village Panchayat in the proportion of 10 : 10 : 80.

2. In terms of Central Government guidelines with respect to 15<sup>th</sup> Finance Commission , the entire grant in aid received is to be entirely disbursed to the Zilla Parishad, Panchayat Committee and Village Panchayat. For this purpose , the Chief Executive Officer of the Zilla Parishad should retain 10 % and withdraw the funds disbursed through BEAMS immediately from the treasury and distribute the same to bank accounts of all the subordinate

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Panchayat Committees and village panchayats through Electronic Clearing system ( E C S ) or National Electronic Funds Transfer ( N E F T ) or Real Time Gross Settlement ( R T G S ) system , on the basis of criteria for disbursing the funds. Thereafter the Chief Executive Officer of the Zilla Parishad should immediately submit the certificate to the effect to the Government in form B.



3. As instructed hitherto, the rural local self government bodies should maintain the funds received on account of 15<sup>th</sup> Finance Commission disbursement in a separate savings bank account in a nationalized bank.
4. As stipulated vide the government guidelines, the Deputy Chief Executive Officer shall be responsible for the planning, monitoring and coordination of funds disbursement at the Village Panchayat level.
5. The guidelines with respect to the planning and works to be undertaken out of the 15<sup>th</sup> Finance Commission grant in aid disbursed during the first financial year 2020- 21 , are issued vide Government Resolution dated 26<sup>th</sup> June 2020 under reference. Similarly the Rural Development Department vide Government letter dated 28<sup>th</sup> April 2020 under reference no 2 has issued instructions for effective implementation of the initiatives and works as per the Village Panchayat Plan by the Panchyati Raj institutions out of the funds distributed under the 15<sup>th</sup> Finance Commission from the financial year 2020 – 21.
6. The Village General Body and the Village Panchayat are authorized to analyse the prevailing conditions in the village and decide the priority of the requirements of the village.

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In terms of the recommendations of the fifteenth Central Finance Commission the tied grants are to be utilized for the following infrastructure services

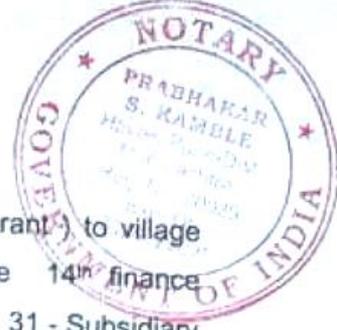
1. Sanitation and maintenance and repairs of local self government bodies freed from defecation.
  2. Location Specific felt needs for drinking water supply , rain water harvesting, water recycling , as felt necessary.
- 50 % funds received from tied up grants are to be utilized for the aforesaid two purposes. If any one out of the two purposes are fully implemented , then the funds therefor may be expended for other purposes
8. The village panchayats should transact the account under the 15<sup>th</sup> finance commission as per the Government Circular dated 16<sup>th</sup> June 2020 under reference no 3.
  9. The rural local self government bodies should not incur more expenditure in excess of the funds received and should not incur additional liability. Incidental to the Government of India, Ministry of Drinking Water supply and Sanitation and Hydropower , issued guidelines , all the village panchayats in the state should include drinking water and sanitation related matters in their plans for the year 2020- 21. Similarly they should include drinking water and sanitation related initiatives in their annual implementation plans. They should upload the initiatives so finalized on the Integrated Management Information System .
  10. The expenditure incurred by the local self government bodies at all the three levels should be expended under the account head " Demand no L – 3 , 2515 – other rural development programs, 198 – Assistance to Village

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Panchayat ( 00 ) ( 08 ) Grants in aid ( General Basic Grant ) to village panchayats for various development schemes under the 14<sup>th</sup> finance commission recommendations ( 2515 , 2477 ) ( Non plan ) 31 - Subsidiary Grants " ( Non salary ) from the provisions for the financial year 2020 - 21.

11 The Chief Executive Officer of all the Zilla Parishads should make the copies of this Government Resolution available to all their subordinate officers at the Zilla Parishad , Panchayat Committee and Village Panchayat level .

12 The said Government Resolution is issued with the concurrence of the Finance Department vide their unofficial reference no 7 - 2020 Finance Commission Cell dated 21<sup>st</sup> July 2020.

The said Government Resolution is available on the official website of the Government of Maharashtra under code number 202007241436187520. This resolution is issued with digital signature.

By the order and in the name of the Governor of Maharashtra

Signature

Pravin Devichand Jain

Deputy Secretary

Government of Maharashtra

Copy to :

1. The Secretary to the Honorable Governor
2. The Secretary to the Honorable Chief Minister

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3. The Private Secretary to the Honorable Minister ( Rural Development )
4. The Private Secretary to the Honorable Ministers of State ( Rural Development )
5. All the Zilla Parishad Presidents
- 6 All the Members of Legislative Assembly and Legislative Council.
7. The Chief Secretary, Mantralaya, Mumbai
8. The Accountant General, Maharashtra – 1 ( Audit ) Mumbai ( with 5 extra copies )
9. The Accountant General, Maharashtra – 2 ( Audit ) Nagpur ( with 5 extra copies )
10. The Additional Chief Secretaries / Principal Secretaries Finance / Planning Department, Mantralaya, Mumbai
11. Personal Secretary to the Secretary, Rural Development and Panchayati Raj
12. All the Divisional Commissioners ( Revenue ) , Divisional Commissioner's Office,
- 13 All the Joint / Deputy secretaries of Rural Development Department.
14. The Chief Executive Officer, All the Zilla Parishads
15. The Director, State Rural Development Institute, Yeshwantrao Chavan Academy of Development Administration, Pune
16. The Director, Local Accounts, Maharashtra State, Konkan Bhavan, New Mumbai
17. All the Finance and Accounts Officers, Zilla Parishad
18. Deputy Commissioners ( Development ) of all the Revenue Divisions

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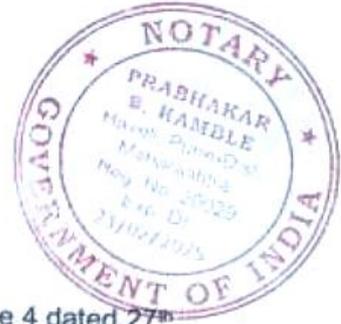
19. The Deputy Chief Executive Officer ( Panchayats ) , all the Zilla Parishads
- 20 All the District Treasury Officers.
21. All the Block Development officers ( Through Chief Executive Officer of the concerned Zilla Parishad.
22. Finance Department ( Expenditure – 15 / Financial measures / Finance Commission Cell / Budget -17
23. Rural Development Department ( all the office desks )
20. Selective files, Finance – 4



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Form A

Tied Grant

Disbursement order no 1 : P V A – 2020 / case no 62 / Finance 4 dated 27<sup>th</sup> July 2020



Sr .No.	Name of Zilla Parishad	Zilla parishad	Panchayat committee	Village panchayat	total
1	2	3	4	5	6
1	Thane	22229	22229	177829	222289
2	Palghar	36223	36223	289786	362232
3	Raighad	38816	38816	310526	388158
4	Ratnagiri	32726	32726	261811	327236
5	Sindhudurg	18324	18324	146592	183240
6	Nashik	82044	82044	656629	820437
7	Dhule	34967	34967	279736	349670
8	Nandurbar	32102	32102	256818	321022
9	Jalgaon	67120	67120	536956	671196
10	Ahmednagar	85397	85397	683173	853967
11	Pune	85517	85517	684133	855137
12	Satara	56704	56704	453635	567043
13	Sangli	48766	48766	390130	487662
14	Solapur	69233	69233	553861	692327
15	Kolhapur	59974	59974	479790	599738
16	Aurangabad	49115	49115	392916	491146
17	Jalna	37378	37378	299028	373784

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18	Parbhani	29929	29929	239435	299293
19	Hingoli	23687	23587	188699	235873
20	Beed	49271	49271	394170	492712
21	Nanded	57136	57136	457091	571363
22	Osmanabad	32967	32967	263732	329666
23	Latur	42399	42399	339190	423988
24	Buldhana	48028	48028	384226	480282
25	Akola	26026	26026	208208	260260
26	Washim	23332	23332	186656	233320
28	Amravati	45255	45255	362040	452550
29	Wardha	21727	21727	422857	528571
30	Nagpur	36011	36011	173817	217271
31	Bhandara	22538	22538	288085	360107
32	Gondia	25878	25878	180308	225384
33	Chandrapur	35873	35873	286983	358729
34	Gadchiroli	27301	27301	218410	273012
	Total	1456750	1456750	11654000	14567500



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Form B



It is hereby certified that all the funds received under the Tied grant for the year ..... in terms of 15<sup>th</sup> Finance Commission recommendations vide Rural Development Department Government Resolution no ..... dated ..... at the ..... Zilla Parishad level has been disbursed to all the subordinate Village Panchayats ( ..... no of village panchayats ) as per Government Guidelines and stipulated criteria through the electronic system .

Signature :	Signature
Name :	Name :
Date :	Date :
( Chief Accounts and Finance Officer )	( Chief Executive Officer )
Zilla Parishad : .....	Zilla Parishad : .....



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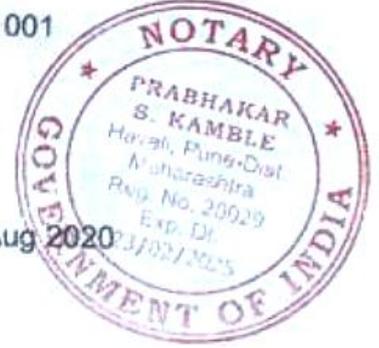
Signature

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Exhibit I-1

Pune Zilla Parishad  
 Yeshwantrao Chavan Bhavan, Wellesly Road, Camp, Pune 411 001  
 Village Panchayat Department, 6<sup>th</sup> Floor  
 Telephone no : 020- 26131984 E mail : [vpdpunezd@gmail.com](mailto:vpdpunezd@gmail.com)



Outward no Z P / Estab – 13 / 154 / 2020 Pune dated 24<sup>th</sup> Aug 2020

To  
 The Block Development Officer, ( Higher grade )  
 Panchayat Committee ..... ( All )

Subject : Disbursement of funds received as per recommendations of the 15<sup>th</sup> Finance Commission for the financial year 2020 – 21 , to the Zilla Parishads and Panchayat Committees.

Reference : 1. G O M R D Mantralaya Government resolution no P VA – 2020 / case no 59 / finance 4 dated 26<sup>th</sup> June 2020  
 2. G O M R D Mantralaya Government resolution no P VA – 2020 / case no 59 / finance 4 dated 29<sup>th</sup> June 2020

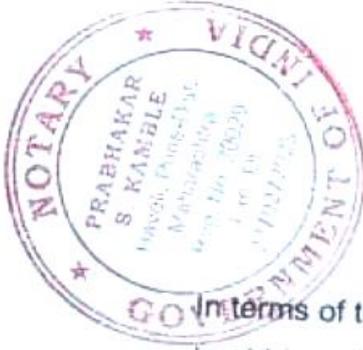
Your attention is invited to the Government Resolution under reference no 1.

Guidelines for disbursement of funds received as per recommendations of the 15<sup>th</sup> Finance Commission for the financial year 2020 – 21 , to the Zilla Parishads and Panchayat Committees are received vide the aforesaid Government Resolution

The above translation is done by Shri Sunil Bhagwat , Government Empanelled and Authorized Translator vide Government of Maharashtra G-R no Namika 2019 / case no 29 / Bhasha 2 dated 22.03.2021

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In terms of the said Government Resolution, Basic ( untied ) and Tied grant in aid is going to become available for the strengthening of the rural local self government bodies , which will be disbursed in the following ratio :

Sr no	Local Self Government Body	Funds Disbursement ratio
1	Village Panchayat	80 %
2	Panchayat Committee	10 %
3	Zilla Parishad	10 %

Similarly following directions are stipulated with reference to disbursement of funds , vide the present Government Resolution

Sr no	Criteria	Percentage
1	Rural Population of the district as per 2011 census	90 %
2	Rural area of the district	10 %
3	Total	100 %

In terms of the aforesaid Government Resolution under reference no 2, funds amounting to Rs 8,55,17,000 ( in words Rs eight crores fifty five lakhs seventeen thousand only ) is received for disbursement as per recommendations of the 15<sup>th</sup> Finance Commission for the financial year 2020 – 21 , to the Panchayat Committees in Pune District.

The funds received vide recommendations of the 15<sup>th</sup> finance Commission is to be disbursed as per the population ( as per year 2011 census ) and area and approval is accorded for disbursal of the present funds as per population and area communicated to the 14<sup>th</sup> Finance Commission.

Sr .No.	Name of Panchayat Samiti	As per 90 % population	As per area 10 %	Total

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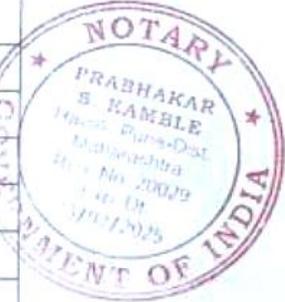


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1	2	3	4	5
1	ambegaon	5041721	553109	5594830
2	baramati	6814203	772526	7586729
3	Bhor	3573692	495755	4069447
4	daund	6980879	767593	7748472
5	Haveli	9421555	490223	9911778
6	indapur	7928699	849872	8778571
7	junnar	7985983	862384	8848367
8	khand	7668957	793845	8462802
9	maval	5337777	584013	5921790
10	mulshi	3541682	540399	4082081
11	purandar	4072781	627470	4700251
12	shirur	7444314	915483	8359797
13	velha	1152899	298923	1451822
	total	76965142	8551595	85516737



Similarly approval is accorded for disbursal of the present funds to total 1408 village panchayats in Pune district in the ratio of 90 % of their population and 10 % of their area and tehsil wise details of the same are as follows :

Sr no	name of district	total no. of people	90% of amount	total area	10% of amount	total 5+7
1	ambegaon	237,601	40,497,090	95,406	4,441,050	44,938,140
2	baramati	319,746	54,498,014	132,686	6,176,438	60,674,452

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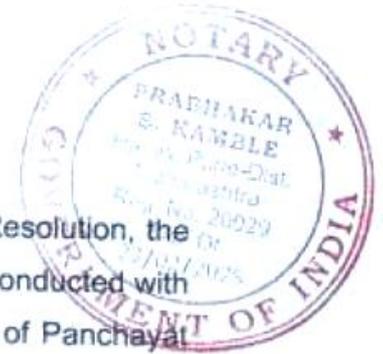
3	bhor	167,690	28,581,349	85,149	3,963,622	32,544,971
4	daund	327,567	55,831,037	131,839	6,136,985	61,968,022
5	Haveli	442092	7,53,50,859	84199	39,19,372	7,92,70,371
6	indapur	372,042	63,411,427	145,971	6,794,841	70,206,268
7	junnar	374,730	63,869,574	148,120	6,894,853	70,764,427
8	khand	359,854	61,334,085	136,348	6,346,900	67,680,985
9	maval	250,467	42,689,991	100,308	4,669,229	473,559,211
10	mulshi	166,188	28,325,345	92,817	4,320,560	32,645,906
11	purandar	191,109	32,572,920	107,772	5,016,680	37,589,600
12	shirur	349,313	59,537,460	157,240	7,319,398	66,856,858
14	velha	54,098	9,220,549	91,846	2,413,370	11,633,916
	total	3,612,497	615,719,700	1,469,701	68,413,300	684,133,000

As mentioned in the aforesaid Government Resolution dated 26<sup>th</sup> June 2020 since the said funds are of untied nature, the local self government bodies should utilize the same on other necessary items as per location specific needs.

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Similarly in terms of the guidelines in the said Government Resolution, the transactions in the 15 Finance Commission funds should be conducted with the signature of the Block Development Officer in the name of Panchayat Committee. Similarly if the planning of the said funds is not completed within 2 months ( excluding the code of conduct period ) from the date of receipt of the funds, the Chief Executive Officer shall be authorized to plan the utilization of the said funds.

Need based planning should be ensured for utilization of the aforesaid received funds and the items / schemes / programs occurring from the disbursed funds should be examined as per criteria and the accounts, financial and physical reports should be submitted to the Deputy Chief Executive Officer ( Village Panchayat ) before the 5<sup>th</sup> date of every month after due verification.

The Panchayat Committees should not expend in excess of the funds received and create additional liabilities. Similarly the display boards of the items / schemes / programs undertaken from such funds should be prominently displayed at the location of the work.

Besides the aforesaid instructions, it is mandatory to peruse the Government Resolution dated 26<sup>th</sup> June 2020 and comply the guidelines alongwith the terms and conditions stipulated therein.

Signature

Deputy Chief Executive Officer  
Pune Zilla Parishad, Pune

Signature

Chief Executive Officer  
Pune Zilla Parishad, Pune

The above translation is done by Shri Sunil Bhagwat , Government Empanelled and Authorized Translator vide Government of Maharashtra G R no Namika 2019 / case no 29 / Bhasha 2 dated 22.03.2021

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Statement of village panchayat wise first instalment of grant in aid for the year 2020 - 21 received under the Central Government sponsored 15<sup>th</sup> Finance Commission General Basic Grant

Rate of population : RS 170.441581 per individual Area ( square km ) = Area \* 46.54913999

A.No.	name of district	Total no of Village Panchayat	total no. of people	90% of amount	total area	10% of amount	total 5+7
1	2	3	4	5	6	7	8
1	ambegaon	104	237,601	40,497,090	95,406	4,441,050	44,938,140
2	baramati	99	319,746	54,498,014	132,686	6,176,438	60,674,452
	bhanr	156	167,690	28,581,349	85,149	3,963,622	32,544,971
	daund	80	327,567	55,831,037	131,839	6,136,985	61,968,022
5	Haveli	90	442,092	7,53,50,859	84,199	39,19,372	7,92,70,371



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6	indapur	116	372,042	63,411,427	145,971	6,794,841	70,206,268
7	junnar	143	374,730	63,869,574	148,120	6,894,853	70,764,427
8	khand	162	359,854	61,334,085	136,348	6,346,900	67,680,985
9	maval	103	250,467	42,689,991	100,308	4,669,229	473,559,211
10	mulshi	95	166,188	28,325,345	92,817	4,320,560	32,645,906
11	purandar	93	191,109	32,572,920	107,772	5,016,680	37,589,600
12	shirur	96	349,313	59,537,460	157,240	7,319,398	66,856,858
14	velha	71	54,098	9,220,549	91,846	2,413,370	11,633,919
	total	1,408	3,612,497	615,719,700	1,469,701	68,413,300	684,133,000



The above translation is done by Shri Sunil Bhagwat, Government Empanelled and Authorized Translator vide Government of Maharashtra G R no Namika 2019 / case no 29 / Bhasha 2 dated 22.03.2021



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1	2	3	4	5	6	7	8	9	10	11
name of village	name of bank	name of branch	Account no	IFSC. code no.	total no of people in village	total amount of 90% people	area	total amount of 90% area	total	
ashlesur	IDBI Bank	uruli kanchan	2020104000073273	IBKL00002020	3225	549674	1540.9	71726	621400	
agambe	Bank of Maharashtra	warje pune	60362825751	MAH00001349	1610	274411	1337.8	62274	336685	
ahra	Bank of Maharashtra	warje pune	60381473582	MAH00001349	910	155102	1336.6	62219	217321	
avahawadi	IDBI Bank	wagholi	17641040000057630	IBKL0001764	5671	966574	406.78	22060	985234	
avni	Bank of Maharashtra	khanapur	60360864463	MAH00000473	1704	290432	647.29	30131	320563	
atandi handewadi	IDBI Bank	narhe	1357104000074440	IBKL0001357	1936	329975	842.97	36240	369214	
atodi handewadi	IDBI Bank	uruli kanchan	2020104000073180	IBKL0002020	4741	608064	3850	179214	987278	
bakoni	IDBI Bank	hadapsar	1021040000302296	IBKL000102	1936	435649	541.91	25255	460874	
bahuli	Bank of Maharashtra	lonikand	60361765348	MAH0001829	4741	265037	780.36	36325	301352	
bavni	Bank of Maharashtra	nanded talu	60361868859	MAH0001745	2556	240323	1542.7	71811	312134	
bhalewad	IDBI Bank	uruli kanchan	2020104000073180	IBKL0002020	1555	163965	814.18	37889	201864	
bhargava	IDBI Bank	viman nagar	1332104000073620	IBKL0001332	1410	343069	974.6	45367	388496	
bhavanpur	bank of baroda	nagason	11360100009466	BARB0001332	962	141807	402.21	19723	160530	
bhawadi	IDBI Bank	viman nagar	132104000074490	IBKL0001357	2684	440421	1066.7	49654	501561	
bhilarwad	IDBI Bank	narhe	1357104000074500	IBKL0001357	3585	607624	954.22	44418	652042	
donje	Bank of Maharashtra	khanapur	60361416909	MAH0000473	2479	422525	885.99	41242	483767	
dongarjao	Bank of Maharashtra	perne	60059899449	MAH0000486	17475	2978467	751.63	34988	3013454	
dehu	Bank of Maharashtra	dehgaon	60363147658	MAH0000882	2404	409742	409.77	19074	428816	
dehu	IDBI Bank	viman nagar	133210400007470	IBKL0001332	1384	235891	345.61	18086	251979	
dehu	IDBI Bank	narhe	1357104000074500	IBKL0001357	1098	187145	565.17	26308	213453	
dehu	IDBI Bank	narhe	1357104000074480	IBKL0001357	1363	232312	779.17	36270	268582	
dehu	IDBI Bank	narhe	1357104000074520	IBKL0001357	3178	541663	243.35	11326	552991	
dehu	Bank of Maharashtra	khanapur	60360478038	MAH0000473	2126	362359	243.48	11333	373692	
dehu	Bank of Maharashtra	khanapur	60361344400	MAH0000473	1948	332020	3452.7	160721	492741	
dehu	Bank of Maharashtra	khanapur	60801494489	MAH0000473	1709	291285	682.57	31733	323058	
dehu	IDBI Bank	uruli kanchan	2020104000073080	IBKL0002020	2913	496496	708.6	32985	529481	
dehu	IDBI Bank	narhe	1357104000074510	IBKL0001357	688	117284	306.45	14285	131529	
dehu	Bank of Maharashtra	nanded	60361868361	MAH0001745	1428	243391	960.04	44689	288080	
dehu	Bank of India	narhe	6090020100008980	UBIN0560901	19239	3279126	916	42639	3321785	
dehu	IDBI Bank	manjiri kd	1860104000035670	IBKL0001860	1521	259242	854.59	39780	299022	
dehu	IDBI Bank	narhe	1357104000074430	IBKL0001357	8941	1523918	312.3	14597	1838455	
dehu	canara bank	khadakwasla	2580101014133	CNRB0002580	6527	112472	1680.5	74021	1490998	
dehu	ucco bank	kesarand	23440130071649	UBCA0002344	17153	2973584	1273.8	59285	2862870	
dehu	Bank of India	ullarnagar	61310110021154	BKID000613	5766	982766	2189.7	2362	1085128	
dehu	IDBI Bank	manjiri kd	1860104000035360	IBKL0001860	4818	821188	1094.7	60930	872117	
dehu	IDBI Bank	uruli kanchan	2020104000073410	IBKL0002020	4818	821188	1094.7	60930	872117	



The above translation is done by Shri. Sonji Bhagwat, Government Empowered and Authorized Translator vide Government of Maharashtra's G. S. No. Narimna 2015 (1986) No. 25/1983 dated 20/02/2021





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1	2	3	4	5	6	7	8	9	10	11
name of village	name of bank	name of branch	Account no	FSC code no	total no. of people in village	total amount of 90%	people	area	total amount of 90% area	total
73	Shewakwadi	union bank of india	496602010320776	MAHB0001745	4059	681822	280.33	13049	3266669	11
74	Sangrun	bank of maharashtra	6036190051	IBKL0002020	1245	212200	608.71	28381	808257	
75	Sangvi Sandas	IDBI Bank	2020104000073590	MAHB0000473	1245	212200	962.1	44785	262239	
76	Sonapur	bank of maharashtra	60360884485	IBKL0002020	818	138421	271.17	12623	653079	
77	Sontapwadi	IDBI Bank	2020104000073310	IBKL0002020	6366	1085031	882.16	41064	704871	
78	Tarda	IDBI Bank	2020104000073300	MAHB0001809	2138	364404	416	19384	2405811	
79	Tulapur	bank of maharashtra	60362719425	IBKL0001860	2686	4578066	819.17	38132	495938	
80	Unuli Kanchan	IDBI Bank	1860104000035700	IBKL0002020	9674	1648852	1366	64883		
81	Unuli Kanchan	IDBI Bank	2020104000073550		10305	5165232	1360.3	63323		
82	Wakadi	bank of maharashtra	60361785903	MAHB0001753	8385	1429153	2297.3	106838	1539091	
83	wadu khurd	bank of maharashtra	60361540200	MAHB0001829	2284	389289	641.34	29864	419142	
84	warsade	bank of maharashtra	6036129267	MAHB0000473	1183	201632	369.69	17209	218841	
85	wadgaon shinde	bank of maharashtra	60362020303	MAHB0000766	3069	523085	866.95	25253	551338	
86	wali	IDBI Bank	2020104000073400	IBKL0002020	1592	271343	954.34	44438	315781	
87	wadschi wadi	IDBI Bank	1332104000047460	IBKL0001332	929	158340	592.34	27573	185913	
88	wade wathel	maharashtra rural bank	60959911678	MAHG0004615	4462	760510	2280.6	106160	866870	
89	waghol	IDBI Bank	1784104000057620	IBKL0001784	33479	5705214	2680	134050	5840273	
90	Wethewadi	IDBI Bank	2020104000073220	IBKL0002020	1747	297761	934.85	43516	341278	
					442692	75350859	84189	3919372	79270231	

*[Handwritten signature]*



The above translation is done by Shri Sunil Bhagwat, Government Empowered and Authorized Translator vide Government of Maharashtra G. R. no. 10/2019 / case no. 29 / Wanda 7 dated 22.03.2021.

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Exhibit - I-2

Very Important

Pune Zilla Parishad , Pune

E mail : [vptpunezp1@gmail.com](mailto:vptpunezp1@gmail.com)

Phone no : 020-26131984

Office address : Dr Babasaheb Ambedkar Road, 1 Wellesly Road, Near

Nehru Memorial Hall, Camp, Pune 411 001

Refer : Honorable Desk Officer, Rural Development Department order no 2

: P V A – 2020 / case no 58 / Finance 4 dated 8<sup>th</sup> February 2021

Outward no Z P / P R / 13 / 959 / 21

Dated 26<sup>th</sup> March 2021

Order :

Second instalment ( code no 2515 2664 ) of the basic grant ( untied ) for the financial year 2020 – 21 under the 15<sup>th</sup> Central Finance Commission amounting to Rs 68,41,33,000/- ( Rupees sixty eight crores forty one lakhs thirty three thousand only ) is received for rural local self government bodies in the state through the Budgetary disbursement system. I , Chief Executive Officer , Pune Zilla Parishad, Pune grant approval for the purpose of obtaining the said grant in aid from the Pune District Treasury.

The said expenses be satisfied from the provision available under the account head " Demand no L – 3 , 2515 – other rural development programs ( 00 ) , 198 – Assistance to Village Panchayat [ 00 ] [ 00 ] [ 11 ] [ 15 ] ) Grants in aid ( General Basic Grant ) to village panchayats for various development schemes under the 15<sup>th</sup> finance commission recommendations [ basic grant ] [ 2515 , 2477 ] 31 - Subsidiary Grants " ( Non salary ) from the provisions for the financial year 2020 – 21.

Signature

Signature

Deputy Chief Executive Officer

Chief Executive Officer

Pune Zilla Parishad, Pune

Pune Zilla Parishad, Pune

The above translation is done by Shri Sunil Bhagwat , Government Empanelled and Authorized Translator vide Government of Maharashtra G R no Namika 2019 / case no 29 / Bhasha 2 dated 22.03.2021

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Statement of village panchayat wise first instalment of grant in aid for the year 2020 - 21 received under the Central Government sponsored 15<sup>th</sup> Finance Commission General Basic Grant  
 Rate of population : RS 170.441581 per individual Area ( square km ) = Area \* 46.54913999

A.No.	name of district	Total no of Village Panchayat	total no. of people	90% of amount	total area	10% of amount	total 5+7
1		3	4	5	6	7	8
1	ambegaon	104	237,601	40,497,090	95,406	4,441,050	44,938,140
2	baramati	99	319,746	54,498,014	132,686	6,176,438	60,674,452
3	bhanr	156	167,690	28,581,349	85,149	3,963,622	32,544,971
4	daund	80	327,567	55,831,037	131,839	6,136,985	61,968,022
5	Haveli	90	442092	7,53,50,859	84,199	39,19,372	7,92,70,37



The above translation is done by Shri Sunil Bhagwat, Government Empanelled and Authorized Translator vide Government of Maharashtra G R no Nagpur 20197 no 29 / Bheshar 2 dated 22.03.2021



Signature

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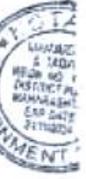


6	indapur	116	372,042	63,411,427	145,971	6,794,841	70,206,268
7	junnar	143	374,730	63,869,574	148,120	6,894,853	70,764,427
8	khand	162	359,854	61,334,085	136,348	6,346,900	67,680,985
9	maval	103	250,467	42,689,991	100,308	4,669,229	473,559,21
10	mulshi	95	166,188	28,325,345	92,817	4,320,560	32,645,906
11	purandar	93	191,109	32,572,920	107,772	5,016,680	37,589,600
12	shirur	96	349,313	59,537,460	157,240	7,319,398	66,856,858
14	velha	71	54,098	9,220,549	91,846	2,413,370	11,633,919
	total	1,408	3,612,497	615,719,700	1,469,701	68,413,300	684,133,06

The above translation is done by Shri Sunil Bhagwat, Government Empanelled and Authorized Translator vide Government of Maharashtra G R no Namika 2019 / PRABHAKAR S. KAMBLE Haveli, Purna, Dist Maharashtra, Reg. No. 21029

case no 29 / Bhasha 2 dated 22.03.2021

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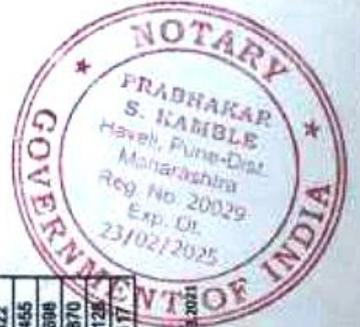


SUNIL BHAGWAT

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Page no 62 to 64

1	2	3	4	5	6	7	8	9	10	11
name of village	name of bank	name of branch	Account no	IFSC code no.	total no of people in village	total amount of 90% of people	area	total amount of 90% area	total	
1	ashitapur	IDBI Bank	2020104000073273	IBKL0002020	3225	549674	1540.9	71726	621400	
2	aglambe	Bank of Maharashtra	60362825751	MAHB0001349	1610	274411	1337.8	62274	336685	
3	shire	bank of maharashtra	60361473582	MAHB0001349	910	155102	1336.6	62219	217321	
4	awhalwad	IDBI Bank	1784104000057830	IBKL0001784	5671	966574	486.79	22660	989234	
5	ambi	bank of maharashtra	60360864463	MAHB0000473	1704	290432	647.29	30131	320563	
6	amli	IDBI Bank	1357104000074440	IBKL0001357	1936	329875	842.97	39240	369214	
7	alandi mahaloa	IDBI Bank	2020104000073180	IBKL0002020	4741	808064	3850	179214	987278	
8	otade handewadi	IDBI Bank	102104000302296	IBKL000102	1936	435649	541.91	25255	460874	
9	bakori	Bank of Maharashtra	60361785348	MAHB0001829	4741	265037	780.36	36325	301352	
10	bahuli	Bank of Maharashtra	60361785348	MAHB0001745	2556	240323	1542.7	71811	31234	
11	bhwi	IDBI Bank	2020104000073620	IBKL0002020	1555	163985	814.18	37899	201864	
12	bunkigao	IDBI Bank	133210400007500	IBKL0001332	1410	343099	974.6	45367	386466	
13	bhavarapur	bank of baroda	132104000047500	BARB0001332	962	141807	402.21	18723	160530	
14	bharwadi	IDBI Bank	11350100009466	IBKL0001357	2013	440421	1066.7	49654	501561	
15	bhilarwadi	IDBI Bank	1357104000074490	IBKL0001357	2694	459170	910.67	42391	652042	
16	donye	bank of maharashtra	60361416309	MAHB0000473	3565	607624	954.22	44418	652042	
17	dongargao	maharashtra rural bank	60363147658	MAHB00004606	2479	422525	885.99	41242	463787	
18	dehu	bank of maharashtra	1332104000047470	MAHB0000682	17475	2978467	751.63	34988	3013454	
19	fulgao	IDBI Bank	1357104000074500	IBKL0001332	2404	409742	409.77	19074	428816	
20	jar nambalkar wak	IDBI Bank	1357104000074480	IBKL0001357	1384	235891	345.61	16088	251979	
21	gaudara	IDBI Bank	1357104000074520	IBKL0001357	1096	187145	565.17	26308	213453	
22	gogalwad	IDBI Bank	60360478036	IBKL0001357	1363	232312	779.17	36270	268582	
23	Gorhe B	bank of maharashtra	60361344400	MAHB0000473	3178	541663	243.35	11328	562991	
24	Gorhe Khuri	bank of maharashtra	60801494489	MAHB0000473	2126	362359	243.46	11333	373682	
25	Singhad	bank of maharashtra	2020104000073090	IBKL0002020	1948	332020	3452.7	160721	492741	
26	Dingarwad	IDBI Bank	1357104000074510	IBKL0001357	1709	291285	682.57	31733	323058	
27	Holkarwad	IDBI Bank	60361888361	MAHB0001745	2913	498496	708.6	32985	929481	
28	Jambhia	bank of india	6090202100008980	UBIN0560901	668	117284	306.45	14265	131529	
29	Jambhulwadi	bank of india	1860104000035670	IBKL0001860	1428	243391	960.04	44689	288080	
30	kadam vakvasli	IDBI Bank	1357104000074430	IBKL0001357	19239	3279128	916	42639	3321765	
31	kalyan	IDBI Bank	2580101014133	CNRB0002580	1521	258242	854.59	39780	298022	
32	kirkhadi	canara bank	23440130071649	UBCA0002344	8941	1523918	312.3	14537	1538455	
33	kesrand	uzo bank	61310110021154	BKID000613	6527	1112472	1680.5	78226	1190608	
34	kondhe dhunde	bank of india	1860104000035360	IBKL0001860	17153	2923584	1273.6	59285	2982870	
35	kelwad	IDBI Bank	2020104000073410	IBKL0002020	5766	962766	2199	2362	1085128	
36	korogao mul	IDBI Bank		IBKL0002020	4818	821188	1094.1	50930	872117	

The above transaction is done by Sri Jambhugavli, Government Empanelled and Authorized Translator vide Government of Maharashtra G R No Nambha 2015 / case No. 29 / Bhaaba 2 dated 22.02.2021.



1	2	3	4	5	6	7	8	9	10	11
name of village	name of bank	name of branch	Account no	IFSC code no.	total no. of people in village	total amount of 90% people	area	total amount of 90% area	total	
1	ucco bank	khed shivapur	3650110078639	UCBA0000365	2002	341224	832.72	36782	379886	
37	bank of baroda	thur phatta	8690100016470	BARBO0001647	8421	1435289	665.17	30963	1466252	
38	bank of maharashtra	nanded fala	60361889079	MAHB0001745	1492	254299	585.89	27273	281572	
39	bank of maharashtra	warje pune	60361726159	MAHB0001349	733	124934	256.22	11927	136860	
40	vijay bank	nanded fala	512201292000002	BARBOVINANP	9469	1613911	796.28	36601	1650512	
41	bank of maharashtra	khanapur	60361422072	MAHB0000473	1451	247311	989.12	46043	293353	
42	bank of maharashtra	khanapur	60360564141	MAHB0000473	3191	543879	176.59	8174	562053	
43	IDBI Bank	uruli kanchan	2020104000073160	IBKL0002020	1045	178111	111.37	19149	197260	
44	ucco bank	khed shivapur	3650110078622	UCBA0000365	3665	624608	101.43	41961	666629	
45	IDBI Bank	uruli kanchan	2020104000073170	IBKL0002020	22518	3838004	4316	200906	4039910	
46	IDBI Bank	viman nagar	1332104000047450	IBKL0001332	7944	36186	1723.2	80215	1434203	
47	IDBI Bank	marjin kd	1860104000035530	IBKL0001860	36186	6274977	1938	90212	6365189	
48	IDBI Bank	marjin kd	1860104000035650	IBKL0001860	4559	777043	1192.2	55496	812540	
49	bank of maharashtra	khanapur	60361398263	MAHB0000473	1560	265889	321.24	14958	280847	
50	bank of maharashtra	khanapur	60361203707	MAHB0000473	770	131240	153.26	7134	138374	
51	bank of maharashtra	nanded fala	60361889557	MAHB0001745	718	3838004	448.1	20859	143238	
52	bank of maharashtra	warje pune	60362517214	MAHB00001349	638	1353996	117.67	5477	114219	
53	IDBI Bank	narhe	1357104000074740	IBKL0001357	3970	6274977	213.61	9943	686996	
54	narhe	narhe	80060159666	MAHB0004681	16174	777043	433.23	20166	2770069	
55	narhe	narhe	60361369683	MAHB0001745	1371	265889	481.24	22401	190498	
56	bank of maharashtra	nanded fala	2580101014135	CNRB0002580	1373	131240	1108.4	51596	265612	
57	canara bank	khedakwasla	113501000009483	BARBONAUGAO	2589	122377	748.54	34844	476117	
58	bank of baroda	naigaoon	2020104000073200	IBKL0002020	1581	108742	880.55	40989	310457	
59	IDBI Bank	uruli kanchan	60361643502	MAHB000766	794	676653	446.96	20806	156136	
60	bank of maharashtra	charoli	60361611310	MAHB0001349	3301	2766722	1645.1	76576	639204	
61	bank of maharashtra	undri	6169020100008860	UBIN0561690	5417	1938091	686.23	31943	956225	
62	bank of india	undri	2020104000073190	IBKL0002020	3392	234016	1301.2	60572	638709	
63	IDBI Bank	uruli kanchan	60362718910	MAHB0001829	8993	1532781	1235	57487	1590268	
64	bank of maharashtra	konkand	2020104000073100	IBKL0002020	2076	353837	355.8	16582	370299	
65	IDBI Bank	uruli kanchan	1357104000074450	IBKL0001357	1899	323669	215.44	10029	333697	
66	IDBI Bank	uruli kanchan	1357104000074421	IBKL0001357	1818	309863	652.73	30344	340247	
67	IDBI Bank	narhe	80059917805	MAHB0004615	2349	400367	265	12336	412703	
68	IDBI Bank	narhe	2020104000073140	IBKL0002020	1614	275093	1108.4	51586	326689	
69	Shrawadi	shrawadi	2020104000073000	IBKL0002020	4685	798519	209.21	9739	808257	
70	IDBI Bank	uruli kanchan	2020104000073000	IBKL0002020	4685	798519	209.21	9739	808257	
71	IDBI Bank	uruli kanchan	2020104000073000	IBKL0001357	1324	225665	893.12	41574	262239	
72	IDBI Bank	narhe	1357104000074410	UBIN054983	2588	441103	256	12336	412703	

The above translation is done by Shri Sunil Bhagwat, Government Empowered and Authorized Translator vide Government of Maharashtra G.O. B. No. Namita 2019 / Case No. 29 / Bhamburda dated 23.03.2021

Sunil Bhagwat



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1	2	3	4	5	6	7	8	9	10	11
name of village	name of bank	name of branch	Account no	IF-SC code no.	total no. of people in village	total amount of 90% people	area	total amount of 90% area		total
73	Shiwalewadi	Union bank of India	hadapsar	499802010320776	4659	891822	8	13049	10	11
74	Sangrun	bank of maharashtra	nanded faza	6036190051	1245	212200	609.71	28381	3266689	
75	Sangvi Sandas	IDBI Bank	uruli kanchan	2020104000073590	1245	212200	962.1	44785	808257	
76	Sonapur	bank of maharashtra	khanapur	60360864485	818	139421	271.17	12623	2622339	
77	Sortapwadi	IDBI Bank	uruli kanchan	2020104000073310	6386	1065031	882.16	41064	453079	
78	Tarde	IDBI Bank	uruli kanchan	2020104000073300	2138	364404	416	19384	704871	
79	Tulapur	bank of maharashtra	uruli kanchan	60362719425	2686	4578066	819.17	38132	2405811	
80	Theur	IDBI Bank	ranjiri kd	18601040000035700	9874	1648852	1398	64983		
81	Uruli Kanchan	IDBI Bank	uruli kanchan	2020104000073550	10305	5165232	1360.3	83323		
82	Wakedi	bank of maharashtra	wakdi	60361786803	8365	1429153	2297.3	106938	1538591	
83	vadu khurd	bank of maharashtra	konkhand	60361540200	2284	389289	641.34	29854	419142	
84	wardade	bank of maharashtra	khanapur	60363129297	1183	201632	369.69	17209	218841	
85	wadgaon shinde	bank of maharashtra	churoli	60362020303	3069	523085	606.95	28253	551338	
86	wadi	IDBI Bank	uruli kanchan	2020104000073400	1592	271343	954.34	44438	315781	
87	wadachi wadi	IDBI Bank	viman nagar	1332104000047460	929	158340	592.34	27573	185913	
88	wade wathra	maharashtra rural bar	shirsadi	80059911678	4462	760510	2280.6	106160	866670	
89	wagholi	IDBI Bank	wagholi	17841040000057620	33479	5706214	2880	134060	5840273	
90	lilekrwadi	IDBI Bank	uruli kanchan	2020104000073220	1747	297761	934.85	43516	341278	
					442682	75360859	84199	3919372	78270231	



The above transaction is done by Shri Sunil Bhugwat, Government Empanelled and Authorised Translator vide Government of Maharashtra G R no Mumbai 2019/can no 29 / thupha 2 dated 22.03.2021

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Exhibit (I3)

Very Important

Pune Zilla Parishad , Pune

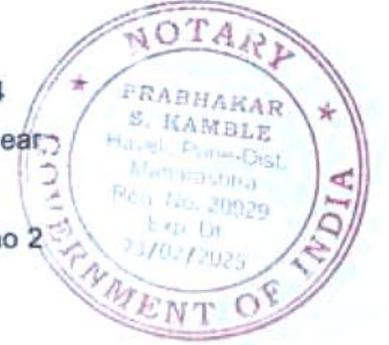
E mail : [vptpunezp1@gmail.com](mailto:vptpunezp1@gmail.com)

Phone no : 020-26131984

Office address : Dr Babasaheb Ambedkar Road, 1 Wellesly Road , Near  
Nehru Memorial Hall, Camp, Pune 411 001Refer : Honorable Desk Officer, Rural Development Department order no 2  
: P V A – 2020 / case no 58 / Finance 4 dated 8<sup>th</sup> February 2021

Outward no Z P / P R / 13 / 1080 / 21

Dated 23rd April 2021



Order :

Second instalment ( code no 2515 2664 ) of the basic grant ( untied ) for the financial year 2020 – 21 under the 15<sup>th</sup> Central Finance Commission amounting to Rs 68,41,33,000/- ( Rupees sixty eight crores forty one lakhs thirty three thousand only ) is received for rural local self government bodies in the state through the Budgetary disbursement system. I , Chief Executive Officer , Pune Zilla Parishad, Pune grant approval for the purpose of obtaining the said grant in aid from the Pune District Treasury.

The said expenses be satisfied from the provision available under the account head " Demand no L – 3 , 2515 – other rural development programs ( 00 ) , 198 – Assistance to Village Panchayat [ 00 ] [ 00 ] [ 11 ] [ 15 ] ) Grants in aid ( General Basic Grant ) to village panchayats for various development schemes under the 15<sup>th</sup> finance commission recommendations [ basic grant ] [ 2515 , 2477 ] 31 - Subsidiary Grants " ( Non salary ) from the provisions for the financial year 2020 – 21.

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Government of Maharashtra G R no Namika 2019 / case no 29 / Bhasha 2 dated 22.03.2021

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SUNIL BHAGWAT





Maharashtra Treasury Rules 282  
Certificate

Amount of actual expenditure incurred Rs 68,41,33,000/- ( Rupees sixty eight crores forty one lakhs thirty three thousand only ) will be paid to the concerned , vide Maharashtra Treasury rules 1982. Similarly the said expenses will not be kept for payment from further expenditure grants.

The said amount is being withdrawn immediately for disbursement and has not been withdrawn to prevent lapsing of any budgetary grants or for any other purpose.

Place : Pune

Date : 23<sup>rd</sup> of April 2021

Signature

Deputy Chief Executive Officer,  
( Village Panchayat ) ,  
Zilla Parishad, Pune



The above translation is done by Shri Sunil Bhagwat , Government Empanelled and Authorized Translator vide Government of Maharashtra G R no Namika 2019 / case no 29 / Bhasha 2 dated 22.03.2021

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Exhibit - (I4)

Zilla Parishad Pune  
 District Water and Sanitation Mission cell  
 New Administrative Building, Dr Ambedkar Road, Pune 411 001  
 Outward no Z P / S B M / S S / S L W M / 481 / 2021 Dated 11<sup>th</sup> June 21

To  
 The Honorable Project Director,  
 State Water and Sanitation Mission,  
 1<sup>st</sup> floor, C I D C O Building ( Southern wing )  
 C B D Belapur New Mumbai



Subject : Clean India Mission Rural – Stage 2 – Annual Implementation Plan for the year 2021 – 22

Reference : Instructions issued by State Water and Sanitation Mission from time to time

Incidental to the aforesaid subject, the Clean India Mission Rural – Stage 2 – Annual Implementation Plan for the year 2021 – 22 has been prepared in the stipulated format and is enclosed herewith

Enclosed : Annual Implementation Plan for the year 2021 – 22

Signature

Deputy Chief Executive Officer  
 Pune Zilla Parishad, Pune

Signature

Chief Executive Officer  
 Pune Zilla Parishad, Pune

Page 54 not translated since already in English

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-104-102

Exhibit - 15

State Water and Sanitation Mission  
1<sup>st</sup> Floor, C I D C O Building, Southern wing  
C B D Belapur, New Mumbai 400 614

Telephone no : 27562546, 27562363 E mail : [monitorwssso3@gmail.com](mailto:monitorwssso3@gmail.com)

No S W S M / S M S 321 / case no 55 / 2021 / 999 Dated 25<sup>th</sup> August 21

To

The Chief Executive Officer,  
All the Zilla Parishads



Subject : Target for Individual toilets stated in the approved Annual Implementation plan 2021 – 22 under the Clean India Mission ( Rural )

Reference : Desk Officer W S – 16 letter dated 6<sup>th</sup> July 2021

Sir,

Incidental to the aforesaid letter under reference, the Central Government has approved the Annual Action Plan. All the districts are hitherto communicated in this respect. 100 % achievement of the targets stated in the aforesaid plan is expected by March 2022. Implementation must have commenced in your district to achieve the target.

As per information received from the districts, 2,19,642 toilets are to be constructed in the state during the year 2021 – 22. ( District wise target for toilets is enclosed ) . The names of such families along with their adhar card numbers be submitted at the state level. After receipt of the said names at the state level, C A P ( information for online filling the numbers )

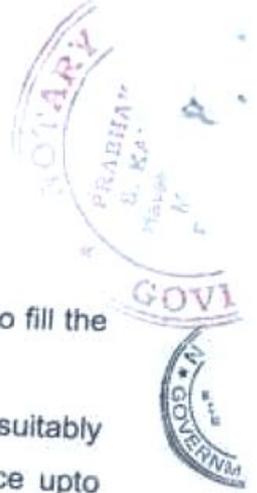
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will be made available on S B M M I S of the Central Government to fill the information from the district level.

As such the Deputy Chief Executive Officers ( W S And S ) be suitably instructed to make the aforesaid information available to this office upto date 30<sup>th</sup> of August 2021.

Similarly target of 1,62,036 toilets is stipulated under retrofitting of toilets in the state for the year 2021 – 22. ( District wise targets are enclosed ) . Hence it is requested that the Deputy Chief Executive Officers ( W S And S ) be suitably instructed to make the aforesaid information available to this office upto date 30<sup>th</sup> of August 2021

Yours faithfully

Signature

Ravindra Shinde

State Water and Sanitation Mission

Copy for information to :

1. The Honorable Joint Secretary, Water Supply and Sanitation Department , Mumbai
2. Desk Officer, W S 16 , , Water Supply and Sanitation Department , Mumbai
3. All Deputy Chief Executive Officers ( W S And S ) of Zilla Parishad, for necessary action in the matter
4. All the Deputy Commissioner ( Development ), Divisional Commissioner Offices of all the divisions.

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5/11/21



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Swachh Bharat Mission (Gramin) phase 2  
Physical Target for the Year 2021-22

Sr No	Districts	BPL			TOTAL	SC	ST	PH	WH	SMAF	ILL	Eligible for Incentive	OTHER	TOTAL	TOTAL TARGET (AUL+DPL)	TOTAL CYC TARGET (UHR)	TOTAL REPROFITTING TARGET (MHL)
		SC	GEN	ST													
1	Ahmednagar	107	72	214	393	1226	662	237	259	9896	2594	14874	0	34874	15267	301	0
2	Ahola	131	184	129	424	463	149	13	317	1211	902	3055	0	1055	3479	672	0
3	Amravati	327	642	802	1771	560	794	0	210	843	243	2630	0	2650	6421	808	0
4	Aurangabad	225	105	505	915	385	125	32	28	4884	105	5559	0	5559	6474	808	0
5	Blood	289	34	917	1240	59	10	3	312	3664	415	4283	0	4283	5501	300	0
6	Bhandara	1020	615	4195	5830	1090	425	75	1070	1670	1540	2800	0	2800	11750	107	25000
7	Buldana	100	50	1050	1200	28	20	10	60	1880	802	4000	0	4000	4000	107	5000
8	Chandrapur	200	100	700	1000	400	200	0	0	1900	1500	4000	0	4000	4000	107	5000
9	Dhule	61	256	207	524	51	315	0	351	723	221	1661	0	1661	5000	125	0
10	Gadchiroli	210	240	138	488	172	1570	2	8	10316	1345	4070	0	4070	2185	79	0
11	Gondia	483	298	702	1483	395	465	4	641	2723	1883	6127	0	6127	4536	225	0
12	Hingoli	184	87	352	623	295	149	5	142	191	519	4301	0	4301	7110	203	100
13	Jalgaon	98	51	215	240	84	52	3	68	2883	2472	5572	0	5572	4024	216	1546
14	Jalna	25	9	200	230	140	20	10	1200	9000	300	9670	100	9770	7272	208	5225
15	Kolhapur	76	0	167	243	207	0	45	381	3910	514	5355	0	5355	10000	208	2000
16	Latur	320	180	1050	1550	578	86	33	340	3542	982	5545	0	5545	5590	431	0
17	Nagpur	716	583	1088	2385	704	700	7	121	1840	1345	4717	0	4717	7055	193	500
18	Nanded	728	285	1870	2883	1890	780	87	1298	2975	1685	8715	0	8715	11598	447	53840
19	Nandurbar	404	834	809	10107	173	1451	0	218	388	86	4314	0	4314	14421	402	0
20	Nashik	440	930	720	2090	512	1075	40	53	960	492	3132	0	3132	5222	453	0
21	Parbhani	26	84	420	600	308	15	44	132	4219	746	5464	0	5464	6084	166	0
22	Pune	100	75	525	200	175	150	0	200	1675	371	3468	0	3468	5591	172	1283
23	Ratnagiri	31	38	3578	3647	30	220	10	168	3711	707	787	0	787	3771	143	0
24	Sangli	0	0	65	65	4	0	0	12	1978	65	4946	0	4946	811	634	10000
25	Satara	41	0	109	150	95	2	0	594	7137	87	2217	0	2217	8493	633	6500
26	Solapur	217	16	251	300	25	2	0	326	3157	476	7834	0	7834	2061	342	1137
27	Thane	30	110	240	380	728	19	58	265	1652	40	4067	20	4087	7879	80	867
28	Wardha	123	166	306	595	85	230	0	565	4654	2908	1984	0	1984	4217	282	0
29	Washim	240	45	1496	1781	322	454	4	499	1556	989	8962	0	8962	2284	96	0
30	Yavatmal	973	1485	2456	4914	1152	1483	37	1175	2002	987	3444	0	3444	2359	238	2265
31	Total	8024	17129	29370	54523	13000	15988	827	11608	94629	29067	165119	170	165289	239812	11127	4250



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Exhibit - (16)

Logo of Pune Zilla Parishad , Pune

Ayush Prasad I A S  
Chief Executive Officer.  
Zilla Parishad Pune

Outward No :- Z P / S B M / M E / S L W M / C P / 1024 / 2021

Date :- 09/10/2021

Subject :- Implementation of Solid Waste Management project on clustered basis.

Reference :- 1. Government Resolution No S B M 2019 / C N 141/ W S -16 dated 19 July 2019.

2. Clean India Mission ( Rural ) Indian Government Guidelines -July 2020.

3. Government of Maharashtra Water Supply and sanitation Department circular No S B M 2020 / C N 116/ W S -16 Dated 28<sup>th</sup> October 2020.4. Meeting with Pune Metropolitan Regional Development Authority Pune dated 25<sup>th</sup> November 2020.5. Demi Official Government Letter O N Z P / S B M / M E S L W M / C S / / 727/ 2020 dated 4<sup>th</sup> December 2020.6. Z P / S B M / M E / S L W M / C P / 1013 / 2021 dated 27<sup>th</sup> September 2021.

Sir,

Industrialization and urbanization is growing exponentially in the district. Due to growing urbanization solid waste and sewage water management became a problem in villages. For this purpose modern innovative technology and traditional techniques will be used to resolve solid waste and sewage water problems. All the Village Panchayats are required to take the following measures with respect to solid waste

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1. To clean the village. 2. To collect and segregate solid waste 3. To process the wet and dry solid garbage. 4. To arrange dust bins to collect garbage. 5. To create garbage transportation system. 6. To construct godown for dumping garbage and processed fertilizer. 7. To maintain and repair Solid waste Project. The planning for 1. Garbage collection and 2. Processing is as follows. 1. To process fertilizer from garbage using advance technology and machinery. 2. Earthworm fertilizer project. 3. BIO GAS production. 4. Production of electricity from garbage. 5. Producing Fuel from plastic.

The aforesaid ambitious project will be implemented from Local Development fund, Civil Amenities Fund, District Council, Panchayat Samiti and Gram Panchayat Fund, C S R / C E R, MGNREGA, fund under 15<sup>th</sup> finance commission and from similar other schemes. It is been informed vide the Government Resolution that to execute village level projects through convergence of schemes and funds therefor will be disbursed to the respective villages in proportion of their population.

The location factor is significant for solid waste management of the Village panchayat located in centrally in thickly populated area near the city. While implementing garbage processing plant, daily garbage collection, technology, storage of garbage and garbage derived products, sales centre, transportation facility and technical manpower and sufficient funds are significant aspects. However majority of the Village panchayats do not own their land and have the aforesaid facilities. Hence difficulties crop up in the operation of solid waste management project at village level. As per discussions with P M R D A planning for a cluster of 10-20 villages

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can be implemented considering the possible period for next 20 years, at a location away from water resource and adjoining main road .

For this purpose a cluster of 10-20 villages can be formed with a Village Panchayat owning land which can be utilized for operating the solid waste management project wherein the aforesaid facilities can be provided .

1. Modern technology will be available at district level for solid waste management and sewage water which is beneficial for all the villages.
2. There will be synchronization in execution of project.
3. Raising additional funds (CSR, donor, different schemes) for the project will be easier.
4. Seeking help from external sources like professionals / organizations will be easier.
5. It will be easier to collect, store and sale products, sub products ( Son Fertilizer, earthworm fertilizer, organic fertilizer) produced from solid waste.

While operating the collective solid waste management project in a cluster of 10-20 villages within Village panchayat limits owning a land, the various development funds of group villages in a cluster can be clubbed with the Village Panchayat acting as cluster head office to execute solid waste management project. Hence seeking your permission for the same.

Yours truly

Signature

Deputy Chief Executive Officer  
(Water and Sanitation )  
Zilla Parishad Pune

Signature

Ayush Prasaad IAS  
Chief executive officer.  
Zilla Parishad Pune.

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Amesure-B

GOVERNMENT OF MAHARASHTRA  
Urban Development Department,  
Mantralaya Mumbai-32  
NOTIFICATION  
Date:18/01/2018.



No.TPS-1817/CR-173/17/UD-13 - Whereas, the Government of Maharashtra has issued Government Notification, Urban Development Department, No. TPS-1899/1191/C.R.80/99/UD-13, dated the 23 July, 1999 issued in exercise of the powers conferred by clause (c) of the Article 243-P of the Constitution of India read with clause (c) of section 2 of the Maharashtra Metropolitan Planning Committees (Constitution and Functions) Act, 1999 (Mah. V of 2000), a certain area, around Pune City, as specifically described in the Schedule appended to the said Notification, declared "as the Pune Metropolitan Area" for the purposes of Part IX-A of the Constitution of India, and revised the boundaries vide Government Notification dt.10/02/2016;

And whereas, the Government of Maharashtra has, vide Government Notification, Urban Development Department, No.TPS/1204/13/CR87/15/UD-13, dated the 31/03/2015 issued in exercise of the powers conferred by sections 42A, 42C and 42F of the Maharashtra Regional and Town Planning Act, 1966 (Mah. XXXVII of 1966) (hereinafter referred as "the said Act"), declared the Pune Metropolitan Area as a "Pune Metropolitan Development Area" under section 42A of the said Act, and under section 42C thereof constituted "Pune Metropolitan Area Region Development Authority" (hereinafter referred to as "the said Area Development Authority"), and vide the Government Notification dated 04.12.2015 revised the limits of the said Area Development Authority;

And whereas, the Governor of Maharashtra has promulgated the Maharashtra Metropolitan Region Development Authority Ordinance, 2016 (Mah. Ord. XI of 2016) (hereinafter referred as to "the said Ordinance") on 13<sup>th</sup> June 2016, which was thereafter converted into Maharashtra Metropolitan Development Authority Act 2016 (Mah. Act 3 of 2017) to provide for establishment of the Authorities for certain areas declared as Metropolitan Areas under clause (c) of section 2 of the Maharashtra Metropolitan Planning Committees (Constitution and Functions) (Continuance of Provisions) Act, 1999 (Mah. V of 2000), for the purposes of co-coordinating and supervising the proper orderly and rapid development of the said area in such regions and of executing projects and schemes for such development, and to provide for matters connected therewith or incidental thereto;

And whereas, in exercise of the powers conferred by sub-section (1) of section 3 of the said Metropolitan Development Authority Act, the Government of Maharashtra has, vide Notification of Urban Development Department No.PRD-3316/CR-54/UD-7, dated 11 July, 2016 has established Metropolitan Region Development Authority to be called "the Pune Metropolitan Region Development Authority" (hereinafter referred to as "the said Development Authority") for the Metropolitan Area more specifically described in the Schedule appended thereto;

And whereas, for proper and orderly as well as planned development of the area of the said Development Authority, the Government of Maharashtra considers it expedient to declare the said Metropolitan Area as "Notified Area" under sub-section (1) of section 40 of the said Act, and appoint a Special Planning Authority for such notified area;

